

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

Versus

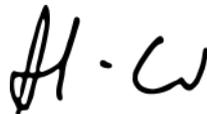
STATE OF ANDHRA PRADESH

and others

...Respondent

**COUNTER AFFIDAVIT FILED BY THE 12 TH RESPONDENT PROJECT
PROPONENT SRI JR GRANITES (P) LTD (SURYA PIT) Sy. No. 136, 137 &
138**

Date-03-10-2022



M/S A.L GANDHIMATHI-676/1989

L.PALANIMUTHU-1366/99

B.PRASHANTH NADARAJ-2453/18

COUNSEL FOR 12 TH RESPONDENT

CELL-9841277216

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

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It is certified that all the documents contained in the above annexure are true copies.

Date: 03-.10.20

P. Mahesh
JR GRANITES PVT. LTD.,
Sy. No : 85/3, 85/1, 85/4 & 85/7,
Kotamalakunta (Village),
Gudupalli, Chittoor-517420 (A.P.)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

Versus

STATE OF ANDHRA PRADESH
and others

...Respondent

**COUNTER FILED BY THE 12TH RESPONDENT PROJECT
PROPONENT**

I, P.Maheshwara Rao son of P.Subba Rao aged about 53 years,
Nominated owner **M/s J.R Granites Pvt.Ltd** in Sy No.136,137,&138
Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-
517425 .do hereby solemnly and sincerely affirm and make oath and state as
follows:

1. I am the 12TH Respondent herein and as such, I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the application as false and incorrect except those that is specifically admitted herein in this counter affidavit.
3. It is submitted that the quarry lease and work orders in the above mentioned area was granted in favor of **M/s J.R Granites Pvt.Ltd** in Sy 136,137,&138 Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517425 by the Director of Mines and Geology, Andhra Pradesh vide Prog's.No. **37899/R5-1/2013 dated 03-02-2017 an extent of 4.846 Ha (Annexure-1)** and the same was executed by the Assistant Director of Mines and Geology, Palamaner vide Prog's.No.3874/Q2/BG/2012 dated 20.02.2017, **(Annexure-2)** we have not carried out my quarrying operations outside the lease area.

P. Mahesh
JR GRANITES PVT. LTD.,
Sy. No : 95/3, 99/1, 99/4 & 99/7,
Kotamakanapalli (Village),
Gudupalli, Chittoor-517425(A.P.)

4. It is submitted that we have erected the boundary pillars based on Chain system survey in the year and in the places shown by the Surveyor and maintaining the same till to date and we have operating within the leased area. Hence, we have not encroached outside the leased area.
5. It is submitted that at present the surveyor has conducted the survey and demarcation using the GPS and the present inspecting has conducted the survey using the DGPS survey so there may be the difference.
6. It is submitted that the present the surveyor has conducted the survey and demarcation using the GPS and the present inspecting has coordinated the survey using the difference in coordinates.
7. It is submitted that the extent granted to me is only 4.846 Hects, in Sy No. 136,137,&138 of Kotamakanapalli vg, Gudupalli we would have applied for a fresh lease, adjacent of the Quarry lease ares in Sy No.99/1,2,3,5,6 &126, of Kotamakanapalli vg, Gudupalli Mandal recommended area 1.818 Hect,and the same was grant proposals pending from the DM&G, Ibrahimpatnam.
8. It is submitted that the Andhra Pradesh District Level Environment Impact Assessment Authority (DEIAA) Chittoor District issued an Environmental clearance in favour of **M/s J.R Granites Pvt.Ltd** in Sy No. 136,137,&138 Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517425. vide Order No. DEIAA/AP/CTR-01/2016 dated 20.07.2016 **an extent of 4.846 Ha** Black Granite Mine of with production capacity of Black Granite Mine- is 20 Years. **(Annexure-3)**
9. It is submitted that this respondent **M/s J.R Granites Pvt.Ltd** obtained consent order for established the Mine lease area - 4.846 Ha Black Granite Mine at in Sy No. 136,137,&138 Kotamakanapalli Village,

P. Mahesh
JR GRANITES PVT. LTD.,
 Sy. No : 95/3, 99/1, 99/4 & 99/7,
 Kotamakanapalli (Village),
 Gudupalli, Chittoor-517425(A.P.)

Gudupalli Mandal, Chittoor District Andhra Pradesh- 517425. vide order No. CTR- 1080/PCB/ZOK/CFE/2016-650 dated 08-09.2016 issued by the APPCB Joint chief Environmental Engineer Zonal office Kurnool Valid for a period of 7 years from of issue. (Annexure-4)

10. It is submitted that this Respondent **M/s J.R Granites Pvt.Ltd** obtained consent order to operate the Mine lease area - 4.846 Ha Black Granite Mine at Sy. No. 136,137,&138 Kotamakanapalli Village, Gudupalli Mandal, Chittoor District vide order No. CTR- 1080/APPCB/ZO-KNL/CFO/2021 dated 15-11-2021 issued by the APPCB Joint chief Environmental Engineer (FAC) Zonal office Kurnool Valid for a period ending with 30-09-2022 (Annexure-5)
11. It is submitted that we are not using any blasting materials for braking granite blocks, and we are using chemical crack powder and Wire-saw cutting Machine,
12. It is submitted that this respondent mining area above 1 km distance between the kondasamudram Village. It is submitted that no damages in residential houses. It is submitted that the other villages distance are mentioned below as follows;-

Sl No.	Villages	Distance of the Quarry Lease area
1	Kondadsamudram	1000 mts (1.0 Km)
2	O.N.Kothur	2500 mts (2.5Km)
3	Kotamakanapalli,	2000 mts (2.0 Km)
4	Chinnakotamakanapalli	1500 mts (1.5 Km)
5	Chinna Agraharam	4000 mts (4.0 Km)
6	Talli Agraharam	3500 mts (3.5 Km)
7	Srinivasapuram	3000 mts (3.0 Km)
8	Krishnarajapuram	5000 mts (5.0 Km)

13. It is submitted that we are operating systantically and no incidents and some local people working in my quarry.
14. It is submitted that the Deputy Directorate general of mines safety Chennai inspect our mine area on 23-08-2022 and issue Letter No-
dated 25/08/2022 to this respondent to rectify the observations & Violations within 15 days. There after this respondent

P. Mahesh
JR GRANITES PVT. LTD.,
 Sy. No : 95/3,69/1,69/4 & 90/7,
 Kotamakanapalli Village,
 Gudupalli, Chittoor-517425 (A.P.)

wise sent compliance letter dated 30-08-2022 to the Deputy Directorate general of mines safety Chennai. (Annexure-6)

15. It is submitted that we have received show cause notice from A.P Pollution Control Board Notice No- C-1538/APPCB/RO-TPT/2022-1578 dated 29-08-2022 on certain consent conditions violations in connection with this Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Kondasamudram village. (Annexure-7)
16. It is submitted that the conditions wise compliance letter from this respondent to APPCB dated 15-09-2022 on the observations made during the visit of Joint inspection committee held on 22.06.2022 as follows;- (Annexure-8)

Sl.No.	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	Three mining leases existing in the name of M/s. J.R. Granites - 0.850 Ha, M/s. J.R. Granites - 1.620 Ha and M/s. J.R. Granites - 4.846 Ha are presently amalgamated as one mine and we are maintaining buffer of 7.5 meters for the total extent. Surface plan enclosed
2.	Project Authorities were not provided details/records regarding incurred for each financial year.	We are taking up CSR activities at surrounding villages every year List enclosed.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	We have developed greenbelt on either side of the roads with local species. Photos enclosed.
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	We are engaged Tipper mounted water sprinklers for dust suppression. Photos enclosed
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available	As per the instructions, we have engaged 3 rd party analysis agency namely M/s. kiwis eco laboratories pvt Ltd Services The analysis report dated 10-09-2022 pertaining to August month are herewith enclosed.

P. Mahesh
JR GRANITES PVT. LTD.,
 Sy. No : 95/3, 89/1, 99/4 & 99/7,
 Kotamakanapalli (Village),
 Gudupalli, Chittoor-517425 (A.P.)

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6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
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7	Garland drains and Siltation ponds are not available.	We have provided Garland drains and Siltation ponds. The water so collected is being used for spraying on roads and for wet drilling operations, greenbelt development etc. Photos enclosed.
8.	Measures for ground water recharge are not being taken	We consume very less water that too from mine pit area. No additional drawing of groundwater.
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available	We have applied additional land of 1.818 Hect, at Revenue Department. The revenue department have issues NOC and presently we are storing the over burden at applied area.
10	Retaining wall at the end of OB dump of appropriate size is not available	We have recently provided retaining wall as per instructions
11	Details/records regarding Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12	Details/records regarding constitution of separate Environmental Management Cell are not available	Sri P. Senkhar Raju, who is a Diploma holder with total experience of 8 years in mining operations looking after the Environmental Management Cell. 9000950676
13	Details/records regarding funds earmarked for environmental protection measures are not available	Details enclosed
14	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis	We have submitted half yearly compliance reports along with the monitoring data for the 1 st half of 2022. Acknowledgement received is here with enclosed.
15	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed. All documents are enclosed (Annexure-9)

17. It is submitted that this respondent is complying with all the observations of the joint committee. This respondent is not guilty of any

P. Mahesh
JR GRANITES PVT. LTD.,
 Sy. No : 95/3, 99/1, 99/4 & 99/7,
 Kotamakanapalli (Village),
 Gudupalli, Chittoor-517425 (A.P.)

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acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

18. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 271 of 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at chittoor
on this the 3rd day of october , 2022
and signed his name in my presence.

BEFORE ME

Advocate

VERIFICATION

I, P.Maheshwara Rao son of P.Subba Rao 12TH respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 3rd day of October 2022 at Chittoor

DEPONENT

P. Maheshwara Rao
JR GRANITES PVT. LTD.,
Sy. No : 95/3,89/1,99/4 & 99/7,
Kotamakanapalli(Village),
Gudupalli,Chittoor-517425(A.P.)

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD,
 (PRESENT: SRI B.SREEDHAR, I.A.S. DIRECTOR) (F.A.C).

PROCEEDINGS NO.37899/R5-1/2013.

Dt:03-02-2017.

Sub:- Mines & Quarries -Quarry Lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - granted in favour of M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy - granted for a period of 20 years - Orders - Issued.

1. Quarry Lease Application dated.21.09.2012 from M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy.
2. ADM&G., Palamaner File.No.3874/Q/2012, Dt.25.06.2013.
3. ZJDM&G, Kadapa File.No.3874/Q/2012, Dt.14.08.2013.
4. DMG, Hyd, Notice.37899/R5-1/2013, dated:13.12.2013.
5. Lr.dt:14.09.2016 of M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy.

-ooOoo-

ORDER:

Through the reference 1st cited, M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy filed an application for grant of Quarry Lease in Form-P duly paying an amount of Rs.7500/- vide Ch.No.4084, dt:21.09.2012 towards application fee and survey charges for Black Granite over an extent of 6.000 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for period of 20 years with relevant documents. The said Quarry lease application was received by the Asst. Director of Mines and Geology, Palamaner on 21.09.2012.

Through the reference 2nd & 3rd cited, the Asst. Director of Mines and Geology, Palamaner and the Zonal Joint Director of Mines and Geology, Kadapa submitted proposals recommending for grant of quarry lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy.

After careful examination of the said proposals, through the reference 4th cited, a notice was issued to M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy to submit Approved Mining Plan along with Consent for Establishment (CFE) from APPCB and Environmental Clearance from MoEF Government of India as per SO 1533, dated 14.09.2006 within (6) months.

Accordingly through reference 5th cited, M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy submitted Mining Plan approved by the Joint Director of Mines and Geology, vide Letter No.547/MP-PLMR/2014, dated:06.03.2014 and also submitted copy of Environmental Clearance issued by SEIAA, GoI, MoEF vide order No.DEIAA/AP/CTR-01/2016, dt: .07.2016 and copy of Consent for Establishment (CFE) issued by the Joint Chief Environmental Engineer, Kurnool vide Order No.CTR-1080/PCB/ZOK/CFE/2016-650, dated:08.09.2016.

As per the Approved Mining Plan the Mineable Reserves are 69750 M³ of Granite and the life of the mine is (23) years @ 3079 M³ production per annum.

The applicant has paid difference of application fee of Rs.500/- vide Ch.No.7805, dt:29.09.2016 and deposit amount of Rs.75000/- and Rs.15000/- vide D.D.No.365621 dt:01.10.2016 and D.D.No.974046, dt:20.10.2016 respectively.

In view of the above circumstances, a Quarry Lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District is hereby granted to M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy for a period of 20 years under Rule 12(5)(a)(i) of Andhra Pradesh Minor Mineral Concession Rules, 1966, subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions under Granite Conservation and Development Rules, 1999 and subsequent amendments if any and executive instructions issued there on from time to time.

1. The grantee shall pay the following amounts before execution of the lease deed:-
 - (i) Dead Rent :: Rs 1,00,000/- per hectare per annum
 - (ii) Land Assessment :: As per rates fixed by the Revenue Department
 - (iii) Cess on Land Assessment :: At the rate of Rs.0.37 paise per rupee on Land Assessment.
 - (iv) Security Deposit :: A sum equivalent to one year dead rent.
 - (v) Cess on land hold area :: Rs.25/- per Cbm, as per the A.P. Mineral Bearing Lands Infrastructure Cess Act and Rules,2005
2. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12 (5) (e) of A.P.M.M.C. Rules, 1966.
3. The grantee shall pay Seigniorage Fee in advance as detailed below and dispatch the Granite under a valid dispatch permit and transit form issued by Asst. Director of Mines and Geology concerned.

(Rate per cubic meter)

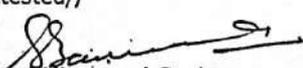
Type of granite	Super Gang Saw above 300 Cm X 180 Cm Size	Mini Gang Saw above 270 Cm X 150 Cm. & less than 300 Cm X 180 Cm Size	Below 270 Cm. X 150 Cm. size	Below 75 Cm Size.
Black	Rs.3000/-	Rs.2500/-	Rs.2350/-	Rs.1000/-
	MERIT	2% of Seigniorage fee		
	DMF	30% of Seigniorage fee		

4. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance i.e., before 1st March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.
5. The grantee shall pay Seigniorage fee as per the rates prescribed from time to time under Schedule-I in advance for quantity intended to be dispatched and then only dispatch the material under the dispatch permit and transit forms obtained from the Asst. Director concerned. The Grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12 (5) (h) (iii) of A.P.M.M.C.Rules,1966.
6. The grantee should pay Seigniorage fee or dead rent whichever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule-I and II as the case may be in accordance with Rule 10(1) of A.P.M.M.C. Rules, 1966.
7. The grantee should submit Consent for Operation (CFO) after execution of the lease deed and before starting Quarrying Operations to the concerned ADMG, DDMG and DMG.

Note:- The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.

Sd/-B.SREEDHAR
DIRECTOR OF MINES AND GEOLOGY

//Attested//


For Director of Mines and Geology.

To,
M/s J.R. Granites (P) limited,
Mg. Director: Sri.M. Ramamurthy
J.R. Plaza, 4th Floor, Tank Street
Hosur, Krishnagiri District
Tamilnadu..... By RPAD.
Copy to the Asst. Director of Mines and Geology, Palamaner along with File No. 3874/Q/2012..... By RPAD.
Copy to the Dy. Director of Mines and Geology, Kadapa.



Director of Mines and Geology,
PALAMANER

PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY :: PALAMANER
(Present: Sri A. CHANDRAMOULI, M.Sc., Ph.D., Asst. Director.)

PROCEEDINGS NO: 3874/Q2/BG/2012

DATE: 20-02-2017

Sub: Mines and Quarries - Minor Minerals - Quarry Lease for Black Granite over an extent of 4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 years in favour of SRI M. RAMAMURTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., - Quarry Lease Deed executed - Work Order - Issued.

- Ref: 1) Proceedings No: 37899/R5-1/2013, Dated: 03-02-2017 of the Director of Mines and Geology, Hyderabad received by this office on 13.02.2017.
2) Letter No: 3874/Q2/BG/2012, Dt: 14-02-2017 of the Assistant Director of Mines and Geology, Palamaner.
3) Letter Dt: 20-02-2017 of the Managing Director of grantee company M/S J.R. GRANITES (P) LTD.,

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Hyderabad had granted a Quarry Lease for Black Granite over an extent of 4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 (twenty) years in favour of SRI M. RAMAMURTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., under Rule 12 (5) (a) (i) of APMMC Rules, 1966 subject to condition that the grantee shall furnish the Consent for Operations (CFO) from APPCB after execution of lease deed and before starting of quarrying operations.

Through the reference 2nd cited, this office had requested the grantee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before 03-04-2017.

Further, the grantee through the reference 3rd cited had submitted all the required documents and paying the necessary advance rentals, Security Deposit amount and attended this office to execute the Quarry Lease Deed on **20-02-2017**.

Further, the Quarry Lease Deed is executed today i.e. on **20-02-2017** in favour of SRI M. RAMAMURTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., for BLACK GRANITE over an extent of 4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 years with effect from **20.02.2017 to 19.02.2037**.

The lessee SRI M. RAMAMURTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., is hereby permitted to commence the Quarrying operations for Black Granite over an extent of **4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M)** in Chittoor District as per G.C.D.R.1999 & APMMC Rules 1966 and the rules to be amended from time to time. The lessee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5th April of every year before the Asst. Director of Mines and Geology, Palamaner, Chittoor (Dt).

- 2 -

The lessee should submit the Quarterly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Hyderabad, under copy marked to the Deputy Director of Mines and Geology, Kadapa and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The lessee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further, the lessee is hereby directed to submit the "Consent for Operations (CFO) from APPCB after execution of Quarry Lease Deed and before starting quarrying operations". The lessee has furnished an undertaking to that effect as directed in the grant order. The lessee shall submit the Scheme of Mining and renewals of Statutory permissions from time to time.

Further, the lessee should obtain the despatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The lessee should abide all the conditions as per the Annexure appended to the Grant order scrupulously.

NOTE: *This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.*

Encl: Lease Deed Form-G


Asst. Director of Mines and Geology,
Palamaner

To

Sri M. Ramamurthy, Mg. Dir: M/si J.R. Granites (P) Ltd., J.R. Plaza, 4th Floor, Tank Street, Hosur, Krishnagiri (Dt), Tamilnadu State -(ID No:).

Copy submitted to:

The Director of Mines & Geology, Hyderabad along with Quarry Lease deed for favour of information. (02 sets)

The Zonal Joint Director of Mines & Geology, Kadapa for favour of information.

The Dy. Director of Mines & Geology, Kadapa along with Quarry Lease deed for favour of information.

The Dy. Director of Mines & Safety, Bellary for favour of information.

The District Collector, Chittoor for favour of information.

The Controller General, IBM, Nagapur for favour of information.

The A.P. Pollution Control Board, Krishna Nagar, Kurhool for favour of information.

Copy to:

The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Distt.(AP). for information.

The Asst. Director of Mines & Geology (Vg.), Tirupati for information and necessary action.

The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.

(N-3) SL. NO. **709**
 PURCHASER
 EXECUTANT/CLAIMANT
 भारत 44675
 186672
 FEB 17 2017
 13:51
 R.0028609 PB5461
 JOINT SUB REGISTRAR - I
 & EX-OFFICIO STAMP VENDOR
 R.O. TIRUPATI
 INDIA
 NON-JUDICIAL
 STAMP DUTY



FORM - G

[See Rule 8]

Form of lease (minor minerals) to private persons

This indenture made on the 20th day of February 2017 to Palamaner

Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and **SRI M. RAMAMURTHY, S/O M. MUNUSWAMY, MG. DIRECTOR: M/S J.R. GRANITES (P) LIMITED, HAVING ITS OFFICE AT J.R. PLAZA, 4TH FLOOR, TANK STREET, HOSUR, KRISHNAGIRI DISTRICT, TAMILNADU STATE** (here in after called the "LESSEE" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

1[Whereas the lessee has been granted quarry lease by the Government of Andhra Pradesh on application in 2[Sealed Tender-cum-Public Auction] of the lands in the **Chittoor District** for the purpose of quarrying for **Black Granite** and has deposited with the Assistant Director of Mines and Geology of Palamaner the sum of ₹. 4,85,000/- [NSC VIII ISSUE WITH ACCOUNT NO. 3520096348, VALID FROM 15.02.2017 TO 15.02.2022], Dt: 15-02-2017 issued by Postmaster Grade - II, Palamaner MDG] as security in the shape of National Saving Certificate, duly pledged for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained:

And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the 3[knocked down amount] dead rent and Seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows :-

The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the village of **KOTAMAKANAPALLI (V)** in the sub-registration district of **GUDUPALLI (M)** and registration district of **CHITTOOR DISTRICT** in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the plan hereunto annexed and therein coloured:

2. These are included in the said demise and for the purposes thereof following liberties:-

- (1) To get from the said demised pieces of land,
- (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.

For **JR GRANITES PVT. LTD.**

LESSEE
 Authorised Signatory

LESSOR

Asst. Director of Mines & Geology,
 Palamaner.

-2-

- (3) Generally to do all things which shall be convenient or necessary for getting Black Granite and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

8. The lessee here
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3. These are excepted and reserved to the lessor out of this demise :-

- (1) All earth minerals and other substances not herein before expressly authorized to be got from the demised pieces of land by the lessee.
- (2) Liberty for the lessor or other persons authorized by him to search for work, get, carry away and dispose of the expected minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised, in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such to be settled by arbitration as hereinafter provided.

4. The said demised pieces of land shall be held by the lessee for the term of 20 (twenty)

Years from 20th day of February, 2017 to the 19th day of February 2037 determinable as hereinafter provided.

5. The lessee hereby agrees to pay during the said term the following 1[X X X] dead rent and seigniorage fee whichever is higher and also all cesses which may, from time to time, be imposed by the Government :-

(1) The yearly 1[X X] dead rent of Rs. 4,84,600/- in respect of the said demised pieces of land

(2) A seigniorage fee of Rs.3,000/- for size Super Gang Saw above 300 Cm X 180 Cm
Rs.2,500/- for Sizes more than 270 CmX150Cm
Rs. 2,350/- for Sizes below 270 Cm X 150 Cm
Rs. 1,000/- for sizes below in 75 Cm in respect of the said demised pieces of land.

6. The lessor may, during the currency of the lease, vary the rate of 2[X X X] dead rent and the seigniorage 3[X X X].

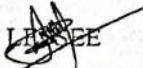
7. It is hereby agreed and declared that in regard to the said 3[knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.

(i) The said dead rent of Rs. 4,84,600/- shall be paid without any deduction on the 1st working day of February in every year in advance.

(ii) The said seigniorage fee Rs.3,000/- for size Super Gang Saw above 300 Cm X 180 Cm
Rs.2,500/- for Sizes more than 270 CmX150Cm
Rs. 2,350/- for Sizes below 270 Cm X 150 Cm
Rs. 1,000/- for sizes below in 75 Cm, in respect of the shall

be paid before the same is removed from the said demised pieces of land.

For JR GRANITES PVT. LTD.


LESSEE
Authorised Signatory


LESSOR
Asst. Director of Mines & Geology,
Palamaner.

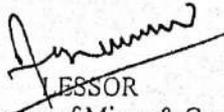
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8. The lessee hereby covenants with the lessor as follows :

- (1) To pay the 3[knock down amount] dead rent and seigniorage fee on the days and in manner aforesaid.
- (2) To bear, pay and discharge all existing and future rates, taxes, assessments, Duties, impositions, outgoing and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
- (2A) Should any rent seigniorage fee other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/lessees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four per cent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrear of land revenue.
- (3) Before digging or opening any part of the said demised pieces of land for **Black Granite** carefully to remove the surface soil to a depth of at least Six (6) meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
- (4) To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
- (5) Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. 5[A quarry lease granted by sealed tender-cum-public for sand-is not open for transfer.]
- (6) After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.
- (7) That the lessee shall keep correct accounts, in such form as the Assistant Director of Mines and Geology concerned shall. from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain completed and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- (8) That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same.

For JR GRANITES PVT. LTD.

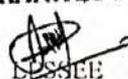

LESSEE
Authorized Signatory


LESSOR
Asst. Director of Mines & Geology,
Palamaner.

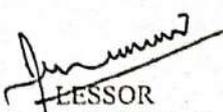
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- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time, see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
- (10) The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the being in force regulating the working of quarries.
- (11) That the lessee shall not without the express sanction in writing of the said Assistant Director of Mines and Geology cut down or injure any timber or trees on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- (12) That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
- (13) That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, boundary pillars of subsistent material standing not less than three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.
- (14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of [the Director of Mines and Geology] and without payment of the Seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate [the Director of Mines and Geology] the discovery of such new minerals and obtain his permission with a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced Seigniorage fee and acreage assessment.
- (15) The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.
- (16) That this lease may be terminated in respect of the whole or any part of the premises by six month notice in writing on either side.
- (17) That on such determination the lessee shall have no right to compensation of any kind.

For JR GRANITES PVT. LTD.



LESSEE
Authorised Signatory



LESSOR
Asst. Director of Mines & Geology,
Palamaner.

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at all reasonable times, by the lessee or his authorized representative, for inspection and to determine the extent of the work done and the condition of the land, which inspection shall be at the expense of the lessee.

- (18) That the "[knock-down amount] / dead rent, and seigniorage fee payable under these presents shall, be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
- (19) That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.
- (20) In respect of granite and marble, the lessee shall comply with the provisions of Granite Conservation and Development Rules, 1999 and the marble Development and Conservation Rules, 2002, respectively".
- (21) (a) The lessee shall follow and erect the provisions of Labour Laws pertaining to the employment, payment of wages and other welfare measures to the Labour who are employed in quarries and mines.
 (b) The lessee further shall take all precautionary measures in conducting mining operations as per the relevant stipulations made under Metalliferous Mines Regulations, 1961.
 (c) If the lessee violates the provisions as stipulated above, necessary action shall be taken for cancellation of the lease after obtaining the information from the concerned departments after giving an opportunity."

9. The lessor hereby covenants with the lessee that on the lessee paying the 2[knock down amount] dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him

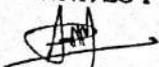
3[9-A] Government reserves the rights:-

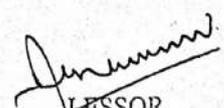
- (i) to cancel the quarry lease granted and executed under these rules after giving a previous notice.
- (ii) to prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.]

10. It is hereby expressly agreed as follows :-

- (1) If any part of the 2 [knock - down amount] dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of Rs. 4,85,000/-, to be forfeited and also to re-enter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any reach or non-observance of the lessee's covenants herein contained.

For JR GRANITES PVT. LTD.


 LESSEE
 Authorised Signatory


 LESSOR
 Asst. Director of Mines & Geology,
 Palamaner.

- 6 -

- (2) * [The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engine, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same].
- (3) If the lessee shall have paid the [knock-down amount] dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of Rs. 4,85,000/- shall be returned to him at the expiration of the said term 20 (Twenty) Years.
- (4) If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the [knock-down amount] dead rent and seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology whose decision thereon shall be final and binding on the parties thereto. In witness whereof **SRI A. CHANDRAMOULI**, Assistant Director of Mines and Geology of Palamaner acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

THE SCHEDULE

Name of Mandal	Name of Village	Survey Filed	Extent	BLACK GRANITE Assessment Nos.	Boundaries North, South, West & East
1	2	3	4	5	6
Gudupalli	Kotamakanapalli	136, 137 & 138	4.846 Ha.	ADR Rs. 4,84,600/- LA Rs. 970/- CLA Rs. 970/- Dead Rent / Seig. Fee whichever is higher will be charged and amendments thereon	North - Sy. No: 89 of Kotamakanapalli (V) South - Sy. No: 89 of Kotamakanapalli (V) East - S. No: 89, 131 & 95 of Kotamakanapalli (V) West - Sy. No: 135 of Kotamakanapalli (V)

Signed and delivered by the above name in the presence of

For **JR GRANITES PVT. LTD.**


Authorized Signatory



LESSOR
Asst. Director of Mines & Geology,
Palamaner.

APPENDIX TO PROCEEDINGS NO:37899/R5-1/2013, DATED:03-02-2017.

- 1) The grantee shall execute the lease deed within sixty (60) day from the date of grant as per Rule 12 (5) (c) of APMMC, Rules, 1966.
- 2) The grantee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) of APMMC Rules, 1966.
- 3) The grantee should without delay send to the ADM&G concerned a report of any accident involving death or injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease.
- 4) The grantee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology.
- 5) The grantee should obtain permission of the ADM&G, concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government.
- 6) If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for Quarrying the same.
- 7) The grantee should carryout Quarrying/Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules,1999.
- 8) The grantee should stack the non saleable granite rejects, small granite blocks suitable for possible use in manufacturing of bricks, Flooring, Wall Tiles, etc., dumping of to soil, over burden, waste material as per Rule 22 of Granite Conservation and Development Rules, 1999.
- 9) The grantee should prepare all plans, Sections and tracings or copies there of and kept the same at the quarry and submit the same to the State Government or any person authorized in this behalf as when required as per Rules 27 & 28 of Granite Conservation and Development Rules,1999.
- 10) The grantee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (Protection) Act, 1986 (29 of 1986) and Granite Conservation and Development Rules,1999.
- 11) The grantee should submit the notice of intimation of opening quarry/mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of reopening of a quarry, quarterly and annual returns, certain appointments/resignation /Termination/charges of address and records of bore holes as per Granite Conservation and Development Rules,1999.
- 12) The grantee should observe the provisions of Mines Act,1952, the Mineral Conservation and Developments Rules, 1966 and the Metalliferous Mines Regulation, 1961 and Granite Conservation and Development Rules,1999.

For JR GRANITES PVT. LTD.

Authorised Signatory

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 LESSOR
 Director Of Mines and Geology
 BALAMANER

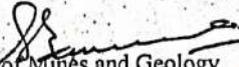
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- 13) The grantee should not cut or inure any trees in the area without prior permission of the ADM&G concerned.
- 14) The grantee should conduct quarrying/mining operations within a period of 2 years from the date of execution of the lease.
- 15) The grantee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry/mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations/mining operations and allow their officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
- 16) The grantee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948.
- 17) The grantee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
- 18) The grantee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary for smooth conducting of quarrying operations in the area granted.
- 19) Further, the grantee should without any condition permit the adjacent and nearby licensed lease holders for the movement of men and material through the area granted in case directed by the ADM&G, concerned.
- 20) The grantee shall on their own, to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the quarrying operations. The grant of Q.L. does not bind the State Government to give physical possession of the land in question of the grantee.
- 21) The grantee should not work within 45 meters of any railway, or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferrous Mines Regulations 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir as per Regulation 127 of Metalliferrous Mines Regulations, 1961 with regard to the safety margins to be left to the High Ways and other Village Roads.

Sd/-B.SREEDHAR
DIRECTOR OF MINES AND GEOLOGY.

//Attested//


For Director of Mines and Geology.

For JR GRANITES PVT. LTD.


Authorised Signatory


LESSOR
Director of Mines and Geology
PALAMANER

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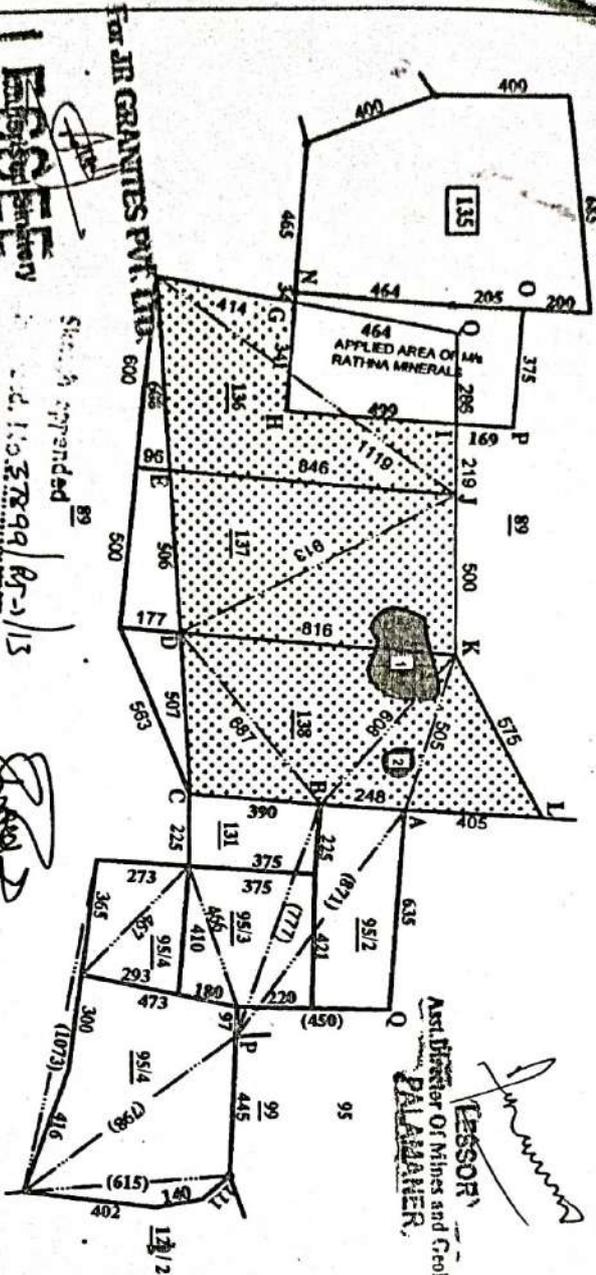
S.NO. : 136, 137 & 138

VILLAGE NO. : 114

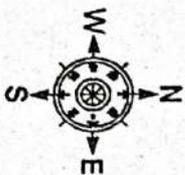
VILLAGE NAME : KOTAMAKANAPALLI



AREAS SURVEYED TO M/S. J.R. GRANITES PVT. LTD., Dir. Sri MURAMAMURTHY OVER AN EXTENT OF 4846 HECTS FOR BLACK GRANITE (F.No. 3874/Q/2012), (A B C D E F G H I J K L A



SCALE 1 : 4000



TIE LINE MEASUREMENTS (Links)

PA = 871 PB = 777 CA = 635
 BD = 687 DJ = 613 FJ = 1119
 KA = 505

LINEAR MEASUREMENTS (Links)

AB = 246 BC = 380 CD = 507
 DE = 506 EF = 608 FG = 414
 GH = 341 HI = 499 IJ = 219
 JK = 500 KL = 575 LA = 405

ANGULAR MEASUREMENTS

LABC = 179° LBCD = 99°
 LCDE = 180° LDEF = 180°
 LEFG = 74° LFGH = 99°
 LGHI = 268° LH IJ = 95°
 LIJK = 180° LJ KL = 207°
 LKLA = 80° LLAB = 179°

AVERAGE PIT MEASUREMENTS (In Mtrs)			
S.No	LENGTH	BREADTH	DEPTH
1	60	32	9
2	18	15	3

LEGGE

Survey expanded 89
 dated 10.3.78/99/R-3/13
 -2-2017

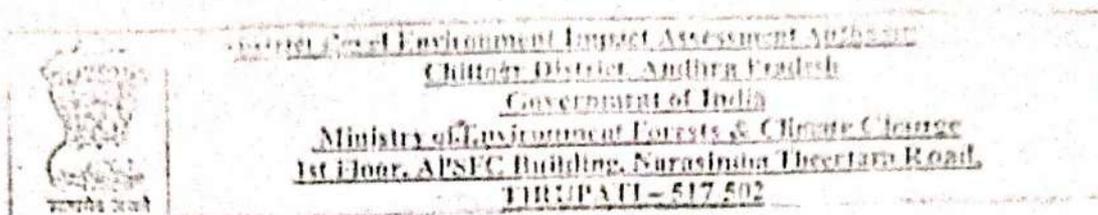
Director of Mines & Geology
 Andhra Pradesh, Hyderabad

APPLICANT

AREA SURVEYED AND
 SKETCH IS PREPARED BY

Arjun Reddy
 SURVEYOR
 O/O ADM.G, PALAMANER

ASSISTANT DIRECTOR OF
 MINES & GEOLOGY,
 PALAMANER



REC'D. POST WITH ACK. DUE

Lr.No. DEIAA/AP/CTR/01/2016-

Dt: 07.2016

Sub: DEIAA, A.P - Chittoor District - 4.846 Ha. Black Granite Mine of M/s. J.R. Granite (P) Ltd, Sy.Nos. 136, 137 & 138, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh - Environmental Clearance - Issued - Reg.

- I. This has reference to your application submitted on 21.05.2016, seeking Environmental Clearance for the proposed 4.846 ha. Black Granite Mine of Sy.Nos. 136, 137 & 138, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh in favour of M/s. J.R. Granite (P) Ltd, it was reported that the nearest human habitation viz., Kotamakanapalli (V) exists at a distance of about 1.0 km from the mine lease area. It was noted that the capital investment of the project is Rs. 90.0 Lakhs and capacity of the project is as follows:

Mining of Black Granite: 3230 m³ / annum in 4.846 Ha.

- II. The location of the mine as per the approved mining plan is as follows:

Sl.No	Latitude (N)	Longitude (E)
1.	12° 41' 34.88"N	78° 13' 21.84"E

- III. It is a open cast semi-mechanized mine and the life of the mine 22.6 years. The total mine lease area is 4.846 Ha.

- IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The District Level Expert Appraisal Committee (DEAC) examined the application, in its meeting held on 27.05.2016. The representative of Project Proponent has attended the meeting. The Committee noted that as per information provided by AD, Mines there are no mines within 500 mts from the proposed mine. After detailed discussion the Committee recommended ISSUE of EC. The District Level Environment Impact Assessment Authority (DEIAA), in its meeting held on 06.07.2016 examined the proposal and the recommendations of DEAC and decided to issue EC. The DEIAA, Chittoor district hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986, viz, Notification No.S.O.141(E) dated 15.01.2016 and Notification No.S.O.190(E) dated

- viii. The funds earmarked for environmental protection measures (Capital cost Rs. 7.0 Lakhs and Recurring cost Rs. 11.50 Lakhs (annum)) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- ix. The Regional Office of MOEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- x. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A2, Industrial Estate, Sanath Nagar, Hyderabad, Zonal Office of Central Pollution Control Board, Bangalore, DEIAA, 1st Floor, APSFC Building, Narasimha Theertam Road, Tirupati and A.P. Pollution Control Board, Hyderabad. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently; shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xiii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board, SEIAA, A.P. and DEIAA, Chittoor District.
- xiv. The proponent shall obtain all other mandatory clearances from respective departments.
- xv. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvi. Concealing the factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

2001-2016 on formation of GMRAC & DEJVA, subject to implementation of the following specific and general conditions:

A. Specific Conditions:

I. Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local D/O Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- iv. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.
- v. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vi. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - > Proper and regular maintenance of vehicles and other equipment
 - > Limiting time exposure of workers to excessive noise.
 - > The workers employed shall be provided with protection equipment and earmuffs etc.
 - > Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder

of mining shall be carried out to avoid the harmful vibrations caused by mining operations in the
 built.

Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 6.5 KLD. Out of that, 4.5 KLD is used for Dust suppression with in the QL roads; 1.0 KLD is used for development of greenbelt. 1.0 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with District Ground Water Department/State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MOEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

4) Solid Waste :-

- i. Topsoil: Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. Overburden: The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be concurrently backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable

terraced and stabilize through the The proponent shall maintain proper angle of repose to ensure stability to the dump.

- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rain fall data.
- iv. The proponent of mines shall construct required number of guland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the guland rains shall be based on rainfall data.
- v. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.
- vi. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.

B. General Conditions:

- i. This order is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- iii. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Chittoor District, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&C.C, Gov, New Delhi, as applicable.
- iv. Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- v. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

- viii. The funds earmarked for environmental protection measures (Capital cost Rs. 7.0 Lakhs and Recurring cost Rs. 11.50 Lakhs annually) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- ix. The Regional Office of MOEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- x. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Industrial Estate, Sanath Nagar, Hyderabad, Zonal Office of Central Pollution Control Board, Bangalore, DEIAA, 1st Floor, APSEFC Building, Narasimha Theertham Road, Tirupati and A.P. Pollution Control Board, Hyderabad. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently; shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xiii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board, SEIAA, A.P. and DEIAA, Chittoor District.
- xiv. The proponent shall obtain all other mandatory clearances from respective departments.
- xv. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvi. Concealing the factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

... DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- viii. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


The District Collector &
Chairman, DEIAA,
Chittoor Dt. A.P.

To
M/s. J.R. Granite (P) Ltd,
Sri M. Ramamurthy, Managing Director
J.R. Plaza, 4th Floor, Tank Street,
Hosur, Krishnagiri District. TN - 635109.
Ph: 09994306663.

Copy to:

1. The Chairman, DFAC, Chittoor Dt. A.P. for kind information.
2. The Chairman, SEAC, A.P. for kind information.
3. The Member Secretary, APPCB for kind information.
4. The EE, RO: Tirupati, APPCB for information.
5. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
6. The Secretary, MOEF&CC, GOI New Delhi for kind information.
7. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

SCHEDULE - A

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trail runs.

SCHEDULE - B**Water:**

1. The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

Sl. No.	Purpose	Quantity (In KLD)
1	Process: Dust suppression within the QL roads	4.5
2	Domestic (Plant)	1.0
3	Green belt	1.0
Total:		6.5

2. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total (KLD)	Mode of disposal
1.	Domestic	0.6	Septic tank followed by soak pit
Total		0.6	

Air:

3. The project authority shall carry out only semi-mechanized open casting mining. The blocks shall be separated from mother rock by using jack hammer drilling and wedge cutting by wire saw. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method to control dust emissions.
4. The project authority shall not carry out any blasting operations.
5. Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
6. The project authority shall comply with the following for controlling Air Pollution.

Sl.No.	Details of Stack	Stack 1
a)	Attached to:	D.G set
b)	Capacity	125 KVA
c)	Name of the Fuel :	HSD
d)	Stack height above ground (m)	5 mtrs above the roof
e)	Air Pollution Control Equipment:	Acoustic enclosure
f)	Conc. of particulate matter mg/Nm ³	SPM - 115mg/Nm ³

7. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
- Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

Solid waste:

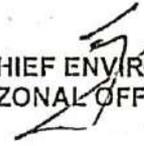
8. The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Method of Disposal
1.	Over burden (Top soil & rock waste) - 61,584 m ³ /5 Years	Shall be dumped in the dump yard earmarked in the mining plan.

Other conditions:

9. The rock waste shall be dumped in the dump yard within the quarry lease area and the project authority shall not dump the overburden soil outside the quarry lease area under no circumstances.
10. The project authority shall adopt and maintain the following measures to control erosion of dumps:
- o Retention/toe walls shall be provided at the foot of the dumps.
 - o Worked out slopes are to be stabilized by planting appropriate plants.

11. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
12. The project authority shall develop greenbelt along the boundary of the mine lease area with tall growing trees with native species.
13. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
14. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
15. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.


JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s.J.R.Granites Pvt., Ltd.,
C/o.Sarath,
(Mine Lease Area - 4.846 Ha),
D.No.106, Venkateswara Layout,
Hosur East
Hosur, Krishnagiri - 635 109.
jrgraniteacc@gmail.com



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912

e-mail: jceezoknl@gmail.com

CONSENT ORDER

Order No.CTR-1080/APPCB/ZO-KNL/CFO /2021

Date:15.11.2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. J. R. Granites (P) Ltd.,
(4.846 Ha), Sy.No. 136, 137 & 138,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.6	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Product / Activity	Extent	Capacity
1.	Mining of Black Granite	4.846 Ha	3,230 m ³ /Annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

This Consent order shall be valid for a period ending with 30.09.2022 or the expiry date of mine lease period issued by the Govt. of A.P., whichever is earlier.

Nambada Venkata Digitally signed by Nambada
Bhaskara Rao Venkata Bhaskara Rao
Date: 2021.11.15 13:21:01 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To

**M/s. J. R. Granites (P) Ltd.,
(4.846 Ha), Sy.No. 136, 137 & 138,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.**

Copy to the Environmental Engineer, Regional Office, Tirupati for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

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SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B**WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Purpose	Quantity (KLD)
1	Dust Suppression	4.5 KLD
2	Domestic	1.1 KLD
3	Green Belt	1.0 KLD
	Total	6.5 KLD

Digital flow meters with totaliser facility shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

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- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)
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AIR :

- 3) The mine operator shall comply with ambient air quality standards of **SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³**, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)

Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
- 5) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 6) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S. No.	Details of process emissions	Emission control system	Emission standards

- 7) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 8) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
 - In case the green belt is not possible in the surroundings compensatory green belt can be developed.

SOLID WASTE:

- 9) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Over Burden (Top soil & rock waste)	61,584 M ³ / Year	Non Hazardous	Shall be dumped in the dump yard

- 10) The mine holder shall dispose the solid waste in an earmarked area as per the approved mine plan only.

GENERAL CONDITIONS:

- 11) The mine operator shall not increase the lease area against the grant of mine lease.
- 12) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 13) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 14) The following rules and regulations notified by the MOEF&CC, GoI shall be implemented.
 - a. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c. Batteries (Management & Handling) Rules, 2001 and Amendments thereof.
 - d. E-waste (Management) Rules, 2016.
 - e. Plastic Waste Management Rules, 2016.
 - f. Construction and demolition waste Management Rules, 2016.
 - g. Fly Ash Notification, 2016.
 - h. Solid Waste Management Rules, 2016.
- 15) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.
- 16) The proponent shall scrupulously comply with conditions stipulated by the DEIAA (AP), MoEF&CC, GoI, in the Environmental Clearance order Dt. 20.07.2016.
- 17) The mine operator shall comply with conditions stipulated in the CFO order dt. 19.10.2016.
- 18) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CFE/CFO of the Board.
- 19) The mine operator shall not manufacture any other products without obtaining CFE / CFO of the Board.
- 20) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 21) All the waste material should be accommodated within the Mining Lease Area.
- 22) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 23) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, levelled and be properly drained.
- 24) Suitable tree species should be planted on either side of the haul roads.
- 25) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 26) Fugitive emissions from all the sources shall be controlled regularly.
- 27) Mining shall be carried out as per approved Mining plan.

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- 28) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 29) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 30) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 31) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

Nambada Venkata
Bhaskara Rao

Digitally signed by Nambada
Venkata Bhaskara Rao
Date: 2021.11.15 13:21:19
+05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
**M/s. J. R. Granites (P) Ltd.,
(4.846 Ha), Sy.No. 136, 137 & 138,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.**

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Sd/-
Director
Chennai

भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region



No. CNP/Granite/Order 22(3)/2022/1223

Chennai, dated the 25/8/2022

From

The Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To

The Owner,
Kotamakanapalli Granite Mine (East Pit - Sy. No. 99/4&7) of
M/s J.R. Granites Private Limited,
4th Floor, J.R.Plaza, Tank Street,
Hosur, Krishnagiri District-635 109 (TN).

SUBJECT: Order under Section 22(3) of the Mines Act, 1952 for Kotamakanapalli Granite Mine (East Pit - Sy. No. 99/4&7) of M/s J.R. Granites Private Limited, at Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State - Reg.

Sir,

Please refer to the inspection of your above mine by the officers of this Directorate on 23rd August, 2022.

The inspection revealed the following contraventions of the provisions of the Regulation 106 of the Metalliferous Mines Regulations, 1961. The mine was worked without forming proper benches or adequately sloped. Height of the benches was varying between 40m to 45m on the southern side & western side and 20m to 25m on the eastern side. Sides were not properly dressed and loose boulders were found hanging precariously along the sides.

In view of the dangerous conditions mentioned above, I am of the opinion that there is an urgent and immediate danger to the life and safety of persons who may be employed in Kotamakanapalli Granite Mine (East Pit- Sy. No. 99/4&7) of M/s J.R. Granites Private Limited. Therefore, by virtue of powers conferred on me under Section 22(3) of the Mines Act, 1952, I hereby prohibit employment of persons in Kotamakanapalli Granite Mine (East Pit Sy. No. 99/4&7) of M/s J.R. Granites Private Limited, at Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State, till such time the above mentioned dangers are removed and the order is vacated in writing. However, this order does not prohibit employment of only those persons whose presence may be reasonably necessary to remove the dangers.

The work of removal of dangers shall be done in the following manner:

- (a) The work of removal of danger shall be done under the personal supervision of the manager after giving notice of re-opening of the mine to this Directorate and shall be kept suspended whenever the manager is absent for any reason whatsoever.
- (b) No person shall be engaged at the bottom of the high benches where there is danger due to fall of sides.
- (c) Formation of benches as required by the Regulation 106 of the Metalliferous Mines Regulations, 1961 shall be done from top downwards only.
- (d) All approaches to the bottom of high benches shall be kept fenced securely and effectively so as to prevent any inadvertent entry of persons.

A copy of the order is being sent to the Central Government as required under Section 22(5) of the Mines Act, 1952.

A copy of this order shall be kept displayed on the Notice Board at the mine for a period of at least three weeks from the date of receipt of this order or till the order is vacated in writing, whichever is earlier.

An immediate acknowledgement of this ORDER is requested.

Yours sincerely,

(T.R. Kannan)
Director of Mines Safety,
Chennai Region, Chennai

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Ball... *S.No:*
extent:
GSTIN : 37AACCJ7764P1ZQ

Sy.No : 289, 290/3, Basavapalli(Vi)
Naraharipet (Po), Gudipala (Mdl)
CHITTOOR. DT. - 517 132
Cell : 9629930107

Dated: 30.08.2022

JR GRANITES PVT. LTD.,

Ref.NO.SVSG/DMS/KGM/002/2022-

To
The Director of mines Safety
Chennai Region
Chennai

Sub :- Compliance report of violations on Inspection made by Sri. Kannan, Director of Mines Safety and Sri. P. Raghupathy Reddy, Dy Director of mines safety on 23.08.2022 at Sy No.99/4&7, J R Granite Mine at Kotamakanapalli Village, Gudipala mandal, Chittoor Dist, Andhra Pradesh.

With reference to your letter No.CNR /Granite/Order22(3) /2022/1201 dated 25.08.2022 we bring to your kind notice that the top of the bench of the high wall side is more as worked by previous owner now we are temporarily suspended the mine and we granted two more leases towards western side of the existing mine from Assistant Director of mines and Geology (tirumala granites and surya granites) by approaching from the western side of mine by deploying benches of proper height on the high wall side by removing the over burden and waste rock. On completion of the work and formation of benches the high of the high wall side will be reduced and we already fenced away from the high wall side of the mine and avoiding persons in the prohibited area. More over Presently we send a Notice of discontinuance letter No. JR./DMS / 001/2022-23 dated 31.07.22 after the amalgamation of the three leases of the mine Boundary 111(3) No.302577/ SZ / Chennai Region / perm/ 2021/194878 Dated 31.12.2021. (Jr granites, Tirumala Granite and Surya granite) hereafter we called it as one mine namely Kotamakanapalli Granite mine of M/s. JR Granites pvt Ltd and discontinue the mine temporarily.

we send a reopening notice before start working of the mine and we promise you that we will follow all your suggestions and violations made by you.

We have no intention to work with willful disregard to the provisions of the law and neglecting the safety of the persons employed in the mine. We assure you that we will follow your directions and guidelines in future.

off copy



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JR GRANITES PVT. LTD.,

GSTIN : 37AACCJ7764P1ZQ

Sy.No : 289, 290/3, Basavapalli(Vi)
Naraharipet (Po), Gudipala (Mdl)
CHITTOOR. DT. - 517 132
Cell : 9629930107

We displayed your order copy on notice board at the mine site.

Thanking you

yours sincerely



P. Maheshwar Rao
Nominated Owner

Enclosures:-
Notice of Discontinuance

KOTAMAKANAPALLE GRANITE MINE
M/s. J R GRANITES PVT LTD
No. 136 & 138, Kotamakanapalle,
Chigaramakanapalle Post,
Gudipalle Mandalam,
Chittoor Dist., AP-517247



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, TIRUPATI**

1st Floor, APSFC Building, Narasimha Theertham Road, TIRUPATI - 517502

A.NARENDRA BABU,
Environmental Engineer

Tele : 0877-2253981
Email : rotpt-eel@appcb.gov.in

Notice. No. C-1538/APP/RO-TPT/2022-1578

Dt: 29.08.2022

SHOWCAUSE NOTICE

Sub: APPCB - RO - TPT - **M/s. J.R. Granites (P) Ltd.**, (Black Granite mine - 4.846 Ha), Sy.No. 136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Certain violations of CFO order - Showcause Notice - Issued -Reg.

Ref: 1. CFO Order No. CTR-1080/APP/RO-TPT/CFO/2021, Dt. 15.11.2021 valid upto 30.09.2022.
2. Hon'ble NGT, New Delhi order dt. 27.04.2022 in O.A. No. 271 of 2022 (PB).
3. Lr.No. OA 271/APP/RO-TPT/Legal/NGT(PB)/2022-190, Dt. 11.05.2022.
4. Joint committee inspection held on 22.06.2022.
5. Hon'ble NGT, New Delhi order dt. 20.07.2022 in O.A. No. 271 of 2022 (PB).

WHEREAS you are operating a Black Granite mining unit in the name & style of **M/s. J.R. Granites (P) Ltd.**, at Sy.No. 136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District for Mining of Black Granite - 3,230 m³/annum in an area of 4.846 Ha.

WHEREAS you have obtained CFO from A.P. Pollution Control Board with certain terms and conditions through reference 1st cited valid upto 30.09.2022.

WHEREAS one Mr. K. Srinivasulu and other residents of Kondasamudram and surrounding villagers, Gudupalli Mandal, Chittoor District have filed Original Application before Hon'ble National Green Tribunal, Principle Bench, New Delhi on Granite quarries operating in Gudupalli (M) on blasting operations, damages occurred to the residential houses of surrounding villages.

WHEREAS Hon'ble National Green Tribunal, Principle Bench, New Delhi have constituted a Joint committee comprising of Regional office of MoEF & CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. Through reference 2nd cited.

WHEREAS in obedience to Hon'ble NGT, the Joint committee have completed the inspection on 22.06.2022 and submitted Joint committee inspection report to Hon'ble NGT. The joint committee have found the violations on the following consent order conditions.

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.
2. Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.
3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.

7. Garland drains and Siltation ponds are not available.
8. Measures for ground water recharge are not being taken.
9. Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.
10. Retaining wall at the end of OB dump of appropriate size is not available.
11. Details/records regarding the Occupational Health Surveillance of workers are not available.
12. Details/records regarding constitution of separate Environmental Management Cell are not available.
13. Details/records regarding funds earmarked for environmental protection measures are not available.
14. Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.
15. Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.

WHEREAS Hon'ble Hon'ble National Green Tribunal, Principle Bench, New Delhi have further directed the State Pollution Control Board and State Environment Impact Assessment Authority (SEIAA) directed to take further remedial action in accordance with the Law by following due process. Through reference 5th cited.

In this regard, you are here by directed to submit a reply on the above violations in the CFO order within 7 days from the receipt of this notice, failing which action will be initiated against your Granite Cutting and Polishing unit under the relevant provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981.


ENVIRONMENTAL ENGINEER

To
M/s. J.R. Granites (P) Ltd.,
(Black Granite mine -4.846 Ha),
Sy.No. 136, 137 & 138, Kotamakanapalli (V),
Gudupalli (M), Chittoor District.



From

Date: 15.09.2022

M/s. J.R. Granites Pvt Ltd
 Black Granite Mine - 4.846 Ha,
 Sy.No.136,137&138,
 Kotamakulapalli Village,
 Gudupalli Mandal, Chittoor District-517425
 Cell No: +91 90009 50676

To
The Environmental Engineer,
 AP Pollution Control Board,
 Regional Office, Tirupati

Sir,



Sub: APPCB RO TPT – Showcause Notice received from AP Pollution Control Board, Regional office, Tirupati, in connection with the Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Konda samudram village –Reply submitted for kind consideration – Reg.

Ref: Show cause Notice. No. C-1538/APPCB/RO-TPT/2022-1578
 Dt:29.08.2022.

We humbly submit that, we are operating Granite mine at lease area of 1.620 Ha with valid Environmental Clearances, Consent For Establishment and Consent For Operation from Pollution Control Board. Copies enclosed Annexure I, II, III.

At this juncture we have received Notice from AP Pollution Control Board on certain consent conditions violations in connection with Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Konda samudram village.

In view of the above, we are herewith submitting the condition wise compliance on the observations made during the visit of Joint inspection committee held on 22.06.2022.

S. No	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	Three mining leases existing in the name of M/s. J.R. Granites – 0.850 Ha, M/s. J.R. Granites – 1.620 Ha and M/s. J.R. Granites – 4.846 Ha are presently amalgamated as one mine and we are maintaining buffer of 7.5 meters for the total extent. Surface plan enclosed

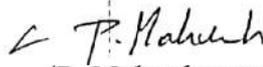
2.	Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.	We are taking up CSR activities at surrounding villages every year. Donations List enclosed.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	We have developed greenbelt an either side of the roads with local species. Photos enclosed.
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	We are engaged Tipper mounted water sprinklers for dust suppression. Photos enclosed
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	As per the instructions, we have engaged 3 rd party analysis agency namely <i>M/s. Kiwis Eco Laboratories pvt ltd.</i> , The analysis report pertaining to August month are herewith enclosed.
6.	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
7.	Garland drains and Siltation ponds are not available.	We have provided Garland drains and Siltation ponds. The water so collected is being used for spraying on roads and for wet drilling operations, green belt development etc. Photos enclosed.
8.	Measures for ground water recharge are not being taken.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
9.	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	We have applied additional land of 1.818 Ha., the DM&G. Ibrahimpatnam, has issued LOE. And presently we are storing the over burden at applied area.
10.	Retaining wall at the end of OB dump of appropriate size is not available.	Provided retaining wall.
11.	Details/records regarding the Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12.	Details/records regarding constitution of separate Environmental Management Cell are not available.	Sri P. Senkhar Raju, who is a Diploma holder with total experience of 8years in mining operations looking

		after the Environmental Management Cell.9000950676
13.	Details/records regarding funds earmarked for environmental protection measures are not available.	Details enclosed.
14.	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.	We have submitted half yearly compliance reports along with the monitoring data for the 1 st half of 2022. Acknowledgement received is here with enclosed.
15.	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed

In view of the above, it is requested to drop any action against our mining project and further we are obey to follow any instruction received from the Board from time to time.

Submitted.

Yours faithfully


(P. Maheshwara Rao)
Nominated owner

From

Date: 15.09.2022

M/s. J.R. Granites Pvt Ltd

Black Granite Mine-4.846 Ha,

Sy.No.136,137&138,

Kotamakulapalli Village,

Gudupalli Mandal, Chittoor District-517425

Cell No: +91 90009 50676

Ref: CFO, CFE, EC/COMP & Form V/JR/APPCB/RO-TPT /2022-03

To

The Environmental Engineer

Andhra Pradesh Pollution Control Board,

Regional Office, 1st Floor, APSFC Building,

Balaji City, Narasimha Teertham Road (Near LIC),

Tirupati - 517 502

Respected Sir,

Subject: Submission of half yearly compliance reports of CFE, CFO & EC copies conditions for the period from January 2022 to June 2022 and Environmental Statement Form V for the financial year 2021 to 2022 M/s. J.R. Granites Pvt Ltd, (Mine Lease Area - 4.846 Ha), Sy. No. 136,137&138, 95/2(P) & 95/3(P), Kotamakulapalli Village, Gudupalli Mandal, Chittoor District., Andhra Pradesh- Reg.

Reference: 1.Consent For Establiment Order No.CTR-1080/PCB/ZOK/CFE/2016-650 dated on 08.09.2016.
2. Consent For Operation Order No: CTR - 1080/APPCB/ZO-KNL/CFO&HWM/2016 -785 dated on 19.10.2016.
3. E.C. Order No: Lr. No: DEIAA/AP/CTR-01/2016 dated on 08.07.2016.

* * * * *

With reference to the above, we are here with submitting Environmental Statement Form V for the financial year 2021 - 2022 and half yearly compliance report for the period from January 2022 to June 2022 on CFE, CFO & EC Conditions audited by NABL Laboratory Star Analytical Services for our M/s. J.R. Granites Pvt Ltd (Mine Lease Area - 4.846 Ha), Sy. No. 136,137 & 138, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District., Andhra Pradesh.

Thanking you,

Yours Sincerely



(P. Maheshwara Rao)

Nominated owner

Enclosure: CFO, CFE, EC Compliance Report & Form V



EC COMPLIANCE

**M/s J.R Granites Pvt Ltd, 4.846 Ha.,
Sy. No. 136, 137 & 138 Kotamakulapalli Village,
Gudupalli Mandal,
Chittoor District, Andhra Pradesh.**

Compliance Status of the Environmental Clearance Conditions
(For the Period of 1st January to 31st May 2022)

(EC Order. No: DEIAA/AP/CTR/01/2016 dated: 08.07.2016)

A. Specific Conditions

Sl. No.	Conditions	Compliance
1	Air Pollution	
i	Wet drilling and wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.	Wet drilling is adopted to suppress the dust emission from the drill machines at its source by inbuilt water injection system and wire saw cutting method is using to reduce the air pollution and also holes are charged with optimum charge using time delay detonator.
ii	Greenbelt shall be developed along the boundary of mining lease area and also in backfilled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the no. of trees going to be felled by mining operations. He shall also take measures for restoration of other flora/fauna if damaged by mining operations.	Green belt will be developed along the periphery of the mine lease area in order to reduce the dust emissions.
iii	Effective safeguards measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by CPCB in this regard.	Fugitive dust emission from all the sources is controlled by regular water spraying on haul roads, loading and unloading points, blasted heaps and at transferring point by avoiding overfilling of tippers and consequent spillage on roads. Present concentration levels are found well below the NAAQ standards and test reports are attached in Annexure -I.
iv	The proponent of mine shall carry air quality monitoring in the core zones as	Ambient Air Quality Monitoring was carried out at 2 locations (one at Mine

	<p>well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with APPCB. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and APPCB /CPCB once in six months.</p>	<p>area and other at nearest villages). Results were found to be within prescribed NAAQS limits and test reports are attached in Annexure -1. Noise monitoring was carried out at 2 locations (one at Mine area and other at nearest villages). Results were found to be within prescribed CPCB limits and test reports are attached in Annexure -I. Data will be submitted to the Ministry including its Regional office located at Chennai and APPCB /CPCB once in six months.</p>
v	<p>The proponent shall construct graded roads connecting mining area to the nearby roads to avoid dust nuisance due to vehicular movements.</p>	<p>Graded roads have not been constructed yet. It will be done in further. All precaution measures like road leveling, pits refilling from time to time whenever required without any inconvenience to the transportation as well as people travelling on the roads will be taken care off.</p>
vi	<p>The proponent shall take precaution against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within permissible limits notified under Environmental Protection (Act), 1986/ Noise Pollution (Regulation & Control) Rules, 2010 by implementing the following noise control measures.</p> <ul style="list-style-type: none"> • Proper and regular maintenance of vehicles and other equipment's • Limiting time exposure of workers to excessive noise • The workers employed shall be provided with protection equipment and earmuffs etc. • Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks. 	<p>All necessary precautions are taken as per guidelines and noise level is found within prescribed limit and the test reports are attached in Annexure -I.</p>

vii	Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease area so as to keep the ground vibrations caused by mining operations within safe limit.	It will be followed.
2	Water Pollution	
i	The source of water is Bore well. Total water requirement is 6.5 KLD. Out of that 4.5 KLD is used for Dust suppression and 1.0 is used for development of greenbelt; 1.0 KLD is used for domestic purpose.	Complied and wastewater disposing in to septic tank followed by soak pit.
ii	Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, Particularly after monsoon, and maintained properly.	Garland drain and Siltation ponds is constructed for the working pit to arrest flow of silt and sediment. All necessary water conservations methods will be adopted by reusing Wherever the possibility. Whatever conserved water will be utilized for Sprinkling and green belt development.
iii	The proponent of mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if, required to conform to the general standards notified under EPA, 1986.	It will be followed.
iv	Monitoring of groundwater level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/ Central Ground Water Authority and data thus collected shall be submitted regularly to the MoEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to mining activity, necessary correction measures shall be carried out.	Since the water is used from local tankers the ground water is not used. Chemical characteristics of nearby ground water sources are analyzed to understand the water quality of the area. The test reports are attached in Annexure-I

v	Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, and Hyderabad. Suitable measures should be taken for rainwater harvesting.	All necessary conservation measures have been taken to recharge ground water.
vi	Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.	No proposal for ground water extraction in the lease area.
3	Solid Waste	
i	Topsoil: Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping of external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.	Complied and Top soil utilized on waste dump for stabilization and plantation.
ii	Overburden: The proponent of mine shall take steps so that overburden, waste rock rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rocks, overburden etc. shall be concurrently backfilled into the mine excavations so as to restore the land to its original use as far as possible. In case of non- feasibility of backfilling, the waste dump shall be suitably terraced and stabilized through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.	It is temporarily stacked in South-West side of QL area. At the end of the life of mine the pits will be reclaimed with the waste generation from mining. Below the foot of the slopes a retaining wall will be constructed using boulders.
iii	The proponent of mine shall construct retaining walls to provide stability to the dumps. Dimensions of retaining walls shall be based on rainfall data.	It is temporarily stacked in South-West side of QL area. At the end of the life of mine the pits will be reclaimed with the waste generation from mining Below the foot of the slopes a retaining wall will be constructed using boulders.

iv	Proponent of mine shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of garland drains shall be based on rainfall data.	Garland drain and Siltation ponds will be constructed around the mine area to arrest the mineral particles carried away as runoff during rainy season.
v	Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the hazardous wastes (Management, Handling and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.	The quantity of used oil generated is negligible. The used oil is stored in suitable containers and sold to authorized re-processor.
vi	The proponent of mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete his work before the conclusion of such operations and abandonment of mine	It will be followed.

A. General Conditions

Sl. No.	Conditions	Compliance
i	This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.	EC Order No. DEIAA/AP/CTR/01/2016, dated: 08.07.2016 attached as Annexure-II .
ii	"Consent for Establishment"& "consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.	CFE & CFO is attached in Annexure-III
iii	No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/MoE&F, GoI, New Delhi, as applicable.	Noted. Mining technology and scope of working will not be changed without prior approval of the SEIAA, A.P and no further expansion or modifications in the mine will be carried out without prior approval of the SEIAA, AP/MoE&F, GoI, New Delhi.
iv	Personnel working in dusty area should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Personnel Protective Respiratory devices are providing wherever necessary. Employees will be taught about

		safety and health aspects working during excavation of mine.
v	The project proponent shall ensure that no natural watercourse and/ or water resources shall be obstructed due to any mining operations .Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.	Not applicable
vi	Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	It will be followed
vii	A separate environmental management cell with suitable qualified personnel should be set-up under the control of Senior Executive, who will report directly to the head of the organization.	A senior qualified executive is given responsibilities to take care of all the necessary documents, communication and fulfilling the requirements with regularities. He will report all the information to the Head time to time about the developments.
viii	The funds earmarked for environmental protection measures (Capital cost Rs. 7.0 lakhs and recurring cost Rs. 11.50 Lakh/annum) should be kept in separate account and should not be diverted other purpose. Year wise expenditure should be reported to the Ministry and its Regional office located at Chennai.	Plan is prepared based on budget allocated and is under implementation.
ix	The regional office of MoEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	It will be followed.
x	The project proponent shall submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forest, its Regional Office, Chennai, SEIAA, A.P. Zonal Office of CPCB, Bangalore, District Collector and A.P.P.C.B. The Proponent shall upload the status of compliance of EC conditions including results of monitored data on their websites and shall update the same periodically.	Partially Compiled.

xii	The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Copies were submitted to the concerned government authorities.
xiii	The environmental statement for each financial year ending 31 st March in Form-V as mandated is to be submitted by the project proponent to the A.P.P.C.B. as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail	Compiled.
xiv	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.	It is not published will deeply regret for it.
xv	The proponent shall obtain all other mandatory clearances from respective departments.	It is being followed.
xvi	Any appeal against this environmental clearance shall lie with the national green tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act,2010	Noted
xvii	Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of environment (protection) Act, 1986.	Noted
xviii	The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Noted

xix	The above conditions will be enforced inter-alia, under the provision of the water (prevention and control of pollution) Act, 1981, the environment (protection) Act, 1986 and the public liability insurance Act, 1991 along with their amendments and rules.	Noted
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Authorized Signatory

Annexure-I

KIWIS/QF/7.8/03



ECO LABORATORIES PVT. LTD.
Recognized by MoEF, GOI, New Delhi,
Certified by ISO 9001:2015,
ISO 14001:2015 & OHSMS 45001:2018

Plot No. 19, ALEAP Industrial Estate,
SY. No's 342, Near Pragathi Nagar,
Quthbullpur Mandal and Municipality,
Ranga Reddy Dist. Telangana - 500 090.
Email : kiwislabhyd@gmail.com
Ph : 99666 61485 / 040-23816333

TEST REPORT

Page 1 of 1

Report No: KIWIS/AAQ/COM/22/513

Name and address of the client:

**M/s. J R GRANITES, Sy No.136, 137&138 4.864 Hac
Kottamma Konapalli Village, Gudipalli Mandal,
Chittor District, AP-517425**

Date of report	: 11-07-2022	Sample Collected by	: Kiwis Eco Laboratories Private Limited
Sampling date	: 25-06-2022	Sample Condition	: Samples received in self sealed covers and sample bottles
Sampling Duration	: 24Hrs	Sampling Procedure	: CPCB Guidelines (NAAQMS/36/2012-13)
Sample received on	: 28-06-2022	Weather Conditions	: Dry
Analysis starting date	: 28-06-2022	Sample registration no	: AAQ/COM/06/22/832, 833, 834&835
Analysis completion date	: 11-07-2022	Temperature & Humidity	: 30°C & 55%
Sub Contract Testing	: NA	Sample description/Code	: Ambient Air Quality Monitoring
		Sampling location	: At Project Site, Maingate, O.N Kothur, Srinivasapuram

Location:

1. PROJECT SITE : AAQ/COM/06/22/832: JR/AAQ/25/06/2022/01
2. MAINGATE : AAQ/COM/06/22/833: JR/AAQ/25/06/2022/02
3. O.N.KOTHUR : AAQ/COM/06/22/834: JR/AAQ/25/06/2022/03
4. SRINIVASAPURAM : AAQ/COM/06/22/835: JR/AAQ/25/06/2022/04

TEST RESULT

Samples are analyzed "as is where basis is"

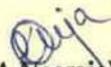
S. No	Parameter	Method	Units	Result				*Standards
				Project Site	MAIN GATE	O.N Kothur	Srinivasa puram	
1	PM ₁₀	IS 5182: Part 23 : 2006	µg/m ³	63.5	55.5	52.1	53.3	100
2	PM _{2.5}	CPCBs Guidelines Volume - 1 (2012-13)	µg/m ³	24.6	21.9	18.2	19.1	60
3	SO ₂	IS 5182: Part 2 : 2001	µg/m ³	17.7	15.7	15.0	15.7	80
4	NO _x	IS 5182: Part 6 : 2006	µg/m ³	21.7	20.5	18.4	18.6	80

Opinion and interpretation: Nil

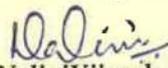
NA: Not Applicable

- *-NAAQS(2009) for (Industrial, Residential, Rural, and Other areas.)
- Test reports shall not be reproduced except in full, without written approval of the laboratory
PM₁₀ Instrument Model: LataEnvirotech APM-860, Calibration valid up to: 28-07-2022
PM_{2.5} Instrument Model: LataEnvirotech APM-154, Calibration valid up to: 28-07-2022

Checked By


(A. Neeraja)
(Sr. Chemist)

Authorized Signatory


(Dr. Nalini Vijayalaxmi)
(Manager-Laboratory)

End of the Report

Note : This report is subject to the terms and conditions mentioned overleaf

KIWIS/QF/7.8/04



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Ph : 99666 61485 / 040-23816333

TEST REPORT

Page 1 of 1

Report No:KIWIS/NOISE/COM/22/514

Name and address of the client:

M/s. J R GRANITES, Sy No .136, 137&138, 4.864 Hac
Kottamma Konapalli Village, Gudipalli Mandal,
Chittor District, AP-517425

Date of report : 11-07-2022
Date of sampling : 25-06-2022
Sample registration no : NOISE/COM/06/22/836, 837, 838&839
Sample Collected by : Kiwis Eco Laboratories Private Limited
Sample description/Code : Ambient Noise Monitoring
Sub Contract Testing : NA

Locations:

1. PROJECT SITE : Noise/COM/06/22/836: JR/Noise/25/06/2022/01
2. MAINGATE : Noise/COM/06/22/837: JR/Noise/25/06/2022/02
3. O.N.KOTHUR : Noise/COM/06/22/838: JR/Noise/25/06/2022/03
4. SRINIVASAPURAM : Noise/COM/06/22/839: JR/Noise/25/06/2022/04

TEST RESULT

Samples are analyzed "as is where basis is"

S.No	Location	Day Time 75 dB(A)	Night time 70 dB(A)
1	At Project Site	65.1	56.2
2	Maingate	56.6	50.2
		Day Time 55 dB(A)	Night time 45 dB(A)
3	O.N Kothur	49.5	40.8
4	Srinivasapuram	51.8	42.6

Opinion and interpretation: Nil

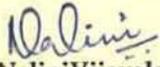
NA: Not Applicable

- Test reports shall not be reproduced except in full, without written approval of the laboratory
Integrated Sound Level Meter, Make:LUTRON, ModelNo:SL- 4033 SD, Calibration valid up to:08-10-2022

Checked By


(A. Meeraja)
(Sr.Chemist)

Authorized Signatory


(Dr.Nalini Vijayalaxmi)
(Manager-Laboratory)

End of the Report



Plot No. 19, ALEAP Industrial Estate,
SY. No's 342, Near Pragathi Nagar,
Quthbullpur Mandal and Municipality,
Ranga Reddy Dist. Telangana - 500 090.
Email : kiwislabhyd@gmail.com
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TEST REPORT

Page 1 of 2

Report No: KIWIS/W/COM/2022/515

Name and address of the client

**M/s. JR GRANITES,
Sy No. 136,137&138 , 4.864 Hac,
Kottamma Konapalli Village,
Gudipalli Mandal,
Chittor District, AP-517425.**

Date of report : 11-07-2022

Sample Collected by : Kivis Eco Laboratories Private Limited

Date of sampling : 25-06-2022

Sample Condition : Samples received in Plastic bottles

Sample received on : 28-06-2022

Sampling Procedure : KIWIS/SOP/ Lab - 258

Analysis starting date : 28-06-2022

Sample registration no : W/COM/06/22/838

Analysis completion date : 11-07-2022

Sample description/Code : Water Quality Monitoring

Sub Contract Testing : NA

Ground water at Projects site

1. W/COM/06/22/838 : JRG/25/06/2022/01 (Ground Water)

Samples are analyzed "as is where basis is"

S.No	Parameter	Unit	Method	Result	IS 10500 (Acceptable Limits)	IS 10500 (Permissible Limits)
1	Color	CU	APHA 2120 C	<5.0	5	15
2	pH @ 25.4°C	-	APHA 4500H* B	7.40	6.5-8.5	No relaxation
3	Turbidity	NTU	APHA 2130 B	<1.0	1	5
4	Mineral oil	mg/L	IS 3025 (Part 39)	<0.5	0.5	No relaxation
5	Electrical Conductivity	µMho/cm	APHA 2510 - B	945.0	Not Specified	Not Specified
6	Total Dissolved solids	mg/L	APHA 2540 C	620.0	500	2000
7	Total Suspended Solids	mg/L	APHA 2540 D	<10.0	Not Specified	Not Specified
8	Alkalinity as CaCO ₃	mg/L	APHA 2320 B	340.0	200	600
9	Hardness as CaCO ₃	mg/L	APHA 2340 C	410.0	200	600
10	Calcium as Ca	mg/L	APHA 3500 Ca B	93.24	75	200
11	Magnesium as Mg	mg/L	APHA 3500-Mg B	43.40	30	100

Note : This report is subject to the terms and conditions mentioned overleaf

KIWIS/QF/7.8/01

**KIWIS**

ECO LABORATORIES PVT. LTD.
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ISO 14001:2015 & OHSMS 45001:2018

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TEST REPORT

Page 2 of 2

Report No: KIWIS/W/COM/2022/515

Samples are analyzed "as is where basis is"

S.No	Parameter	Unit	Method	Result	IS 10500 (Acceptable Limits)	IS 10500 (Permissible Limits)
12	Chlorides as Cl ⁻	mg/L	APHA 4500 Cl ⁻ B	44.35	250	1000
13	Sulphates as SO ₄	mg/L	APHA 4500 SO ₄ D	43.0	200	400
14	Nitrate as NO ₃	mg/L	APHA 4500 NO ₃ B	4.6	45	No relaxation
15	Sodium as Na	mg/L	APHA 3500 Na B	33.0	Not Specified	Not Specified
16	Potassium as K	mg/L	APHA 3500 K B	4.3	Not Specified	Not Specified
17	Fluoride as F	mg/L	APHA 4500F ⁻ D	0.55	1.0	1.5
18	Iron as Fe	mg/L	APHA 3500 Fe B	<0.3	0.3	No relaxation
19	Lead as Pb	mg/L	APHA 3111 B	<0.01	0.01	No relaxation
20	Manganese as Mn	mg/L	APHA 3111 B	<0.1	0.1	0.3
21	Cadmium as Cd	mg/L	APHA 3111 B	<0.003	0.003	No relaxation
22	Chromium as Cr ⁺⁶	mg/L	APHA 3500 Cr B	<0.05	0.05	No relaxation
23	Copper as Cu	mg/L	APHA 3111 B	<0.05	0.05	1.5
24	Cyanide as CN ⁻	mg/L	APHA 4500 CN ⁻ C, E	<0.05	0.05	No relaxation
25	Zinc as Zn	mg/L	APHA 3111 B	2.0	5	15

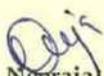
Methods follow: APHA 23rd Edition

NA: Not Applicable

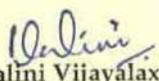
Opinion and interpretation: Nil

- Reports pertained only to the submitted sample
- Test reports shall not be reproduced except in full, without written approval of the laboratory

Checked By


(A. Neeraja)
Sr. Chemist

Authorized Signatory


(Dr. Nalini Vijayalaxmi)
Manager Laboratory

End of the Report

Note : This report is subject to the terms and conditions mentioned overleaf



Plot No. 19, ALEAP Industrial Estate,
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Ph : 99666 61485 / 040-23816333

TEST REPORT

Page 1 of 2

Report No: KIWIS/S/COM/2022/516

Name and address of the client

M/s. JR GRANITES,
Sy No. 136,137&138 , 4.864 Hac,
Kottamma Konapalli Village,
Gudipalli Mandal,
Chittor District, AP-517425.

Date of report	: 11-07-2022	Sample Collected by	: Kiwis Eco Laboratories Private Limited
Date of sampling	: 25-06-2022	Sample Condition	: Samples received in Plastic Covers
Sample received on	: 28-06-2022	Sampling Procedure	: KIWIS/SOP/Lab - 258
Analysis starting date	: 28-06-2022	Sample registration no	: S/COM/06/21/839
Analysis completion date	: 11-07-2022	Sample description/Code	: Soil Quality Monitoring Near ProjectSite
Sub Contract Testing	: NA		

1. S/COM/06/22/839 : JRG/25/06/2022/01(At Project Site)

TEST REPORT

Page 2 of 2

Report No: KIWIS/S/COM/2022/516

Samples are analyzed "as is where basis is"

S.No	Parameter	Unit	Method	Result
1	pH	-	IS 2720 (Part 26)-1987 (RA:2002)	7.38
2	Moisture Content	%	IS 9235-1979	6.00
3	Organic carbon	%	IS 2720 (part 22) - 1972 (RA:2010)	0.35
4	Ava. Calcium as Ca	mg/kg	STIDA&CGI	300.0
5	Ava. Magnesium as Mg	mg/kg	STIDA&CGI	145.0
6	Ava. Nitrogen as N	Kg/hac	STIDA&CGI	35.0
7	Ava. Phosphates as P	Kg/hac	FAO 2007	30.0
8	Ava. Potassium as K	Kg/hac	FAO 2007	50.0
9	Cadmium as Cd	mg/kg	SW -846 3050B & 7130	<2.0
10	Chromium as Cr	mg/kg	SW -846 3050B & 7190	<2.0
11	Nickel as Ni	mg/kg	SW -846 3050B & 7520	<2.0
12	Lead as Pb	mg/kg	SW -846-3050B & 7420	<2.0
13	Copper	mg/kg	SW -846-3050B & 7210	<2.0
14	Zinc as Zn	mg/kg	SW-846-3050B & 7950	23.0

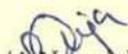
Opinion and interpretation: Nil

NA: Not Applicable

- Reports pertained only to the submitted sample
- Test reports shall not be reproduced except in full, without written approval of the laboratory

STIDA&CGI: Soil Testing in India; Department of Agriculture & Cooperation Ministry of Agriculture Government of India

Checked By

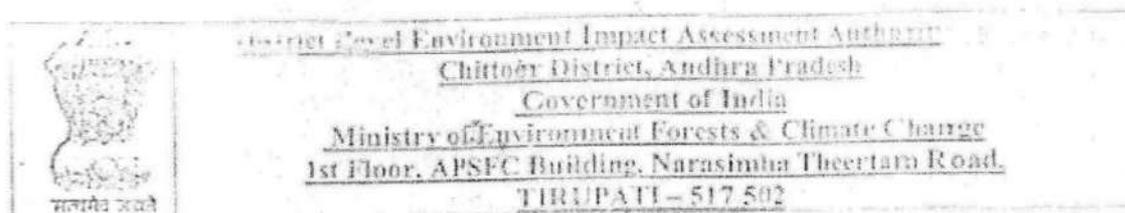

(A. Neeraja)
(Sr. Chemist)

Authorized Signatory


(Dr. Nalini Vijayalaxmi)
(Manager Laboratory)

End of the Report

Annexure-2



REGD. POST WITH LACK. DUE

Lr.No. DEIAA/AP/CTR/01/2016-

Dr: .07.2016

Sub: DEIAA, A.P - Chittoor District - 4.846 Ha. Black Granite Mine of M/s. J.R. Granite (P) Ltd, Sy.Nos. 136, 137 & 138, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh - Environmental Clearance - Issued - Reg.

- I. This has reference to your application submitted on 21.05.2016, seeking Environmental Clearance for the proposed 4.846 ha. Black Granite Mine of Sy.Nos. 136, 137 & 138, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh in favour of M/s. J.R. Granite (P) Ltd, It was reported that the nearest human habitation viz., Kotamakanapalli (V) exists at a distance of about 1.0 km from the mine lease area. It was noted that the capital investment of the project is Rs. 90.0 Lakhs and capacity of the project is as follows:

Mining of Black Granite: 3239 m³ / annum in 4.846 Ha.

- II. The location of the mine as per the approved mining plan is as follows:

Sl.No	Latitude (N)	Longitude (E)
1.	12° 41' 34.88"N	78° 13' 21.84"E

- III. It is a open cast semi-mechanized mine and the life of the mine 22.6 years. The total mine lease area is 4.846 Ha.

- IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The District Level Expert Appraisal Committee (DEAC) examined the application, in its meeting held on 27.05.2016. The representative of Project Proponent has attended the meeting. The Committee noted that as per information provided by AD, Mines there are no mines within 500 mts from the proposed mine. After detailed discussion the Committee recommended **ISSUE** of EC. The District Level Environment Impact Assessment Authority (DEIAA), in its meeting held on 06.07.2016 examined the proposal and the recommendations of DEAC and decided to issue EC. The DEIAA, Chittoor district hereby accords **Environmental Clearance** to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986, viz, Notification No.S.O.141(E) dated 15.01.2016 and Notification No.S.O.190(E) dated

- viii. The funds earmarked for environmental protection measures (Capital cost Rs. 7.0 Lakhs and Recurring cost Rs. 11.50 Lakhs / annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- ix. The Regional Office of MOEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- x. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Industrial Estate, Sanath Nagar, Hyderabad, Zonal Office of Central Pollution Control Board, Bangalore, DEIAA, 1st Floor, APSFC Building, Narasimha Theertam Road, Tirupati and A.P. Pollution Control Board, Hyderabad. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently; shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xiii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board, SEIAA, A.P. and DEIAA, Chittoor District.
- xiv. The proponent shall obtain all other mandatory clearances from respective departments.
- xv. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvi. Concealing the factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

2001, 2016 on formation of DEAC & DEWA, subject to implementation of the following specific and general conditions:

A. Specific Conditions:

1. Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora/fauna if damaged by mining operations.
- iii. Effective safe-guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- iv. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.
- v. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vi. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder

of mining shall be such as to keep the ground vibrations caused by mining operations within the limit.

Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 6.5 KLD. Out of that, 4.5 KLD is used for Dust suppression with in the QL roads; 1.0 KLD is used for development of greenbelt, 1.0 KLD is used for domestic purpose;
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with District Ground Water Department/State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MOEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

4) Solid Waste :-

- i. Topsoil: Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. Overburden: The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be concurrently backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable

terraced and stabilize through the The proponent shall maintain proper angle of repose to ensure stability to the dump.

- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rain fall data.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.
- v. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.
- vi. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.

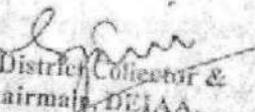
B. General Conditions:

- i. This order is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- iii. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Chittoor District, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&C, C, Gov, New Delhi, as applicable.
- iv. Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- v. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

- viii. The funds earmarked for environmental protection measures (Capital cost Rs. 7.0 Lakhs and Recurring cost Rs. 11.50 Lakhs /annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- ix. The Regional Office of MOEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- x. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A2, Industrial Estate, Sanath Nagar, Hyderabad, Zonal Office of Central Pollution Control Board, Bangalore, DEIAA, 1st Floor, APSFC Building, Narasimha Theertam Road, Tirupati and A.P. Pollution Control Board, Hyderabad. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently; shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xiii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board, SEIAA, A.P. and DEIAA, Chittoor District.
- xiv. The proponent shall obtain all other mandatory clearances from respective departments.
- xv. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvi. Concealing the factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

... DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- viii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


The District Collector &
Chairman, DEIAA,
Chittoor Dt. A.P.

To

M/s. J.R. Granite (P) Ltd,
Sri M. Ramamurthy, Managing Director
J.R. Plaza, 4th Floor, Tank Street,
Hosur, Krishnagiri District. TN - 635109.
Ph: 09994306663.

Copy to:

1. The Chairman, DEAC, Chittoor Dt. A.P. for kind information.
2. The Chairman, SEAC, A.P. for kind information.
3. The Member Secretary, APPCB for kind information.
4. The EE, RO: Tirupati, APPCB for information.
5. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
6. The Secretary, MOEF&CC, GOI New Delhi for kind information.
7. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

... DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

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The District Collector &
Chairman, DEIAA,
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5. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
6. The Secretary, MOEF&CC, GOI New Delhi for kind information.
7. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

From
K.C.L. Narasimha Reddy, M.Sc. M.Phil.,
Joint Director of Mines & Geology,
O/o. Director of Mines & Geology, Hyderabad

To
M/s. J.R. Granites Pvt. Ltd.,
Mg. Director: Sri M. Ramamurthy,
J.R. Plaza, 4th Floor, Tank Street,
Hosur, Krishnagiri District,
Tamil Nadu State.

Letter No. 547/MP-PLMR/2014, dt: 16-03-2014

Sir,

Sub:- Mines and Quarries - Mining Plan for Black Granite over an extent of 4.846 Hectares in Sy. Nos. 136, 137 and 138 of Kotamakanapalli Village, Gudipalli Mandal, Chittoor District - A/o. M/s. J.R. Granites Pvt. Limited, Mg. Director: Sri M. Ramamurthy - Approval -Reg.

- Ref:-
- 1) Memo No. 7166/E3/12, dt: 29.02.2012 of the Director of Mines & Geology, Hyderabad.
 - 2) Notice No. 37899/R5-1/2013, dt: 13.12.2013 of the Director of Mines & Geology, Hyderabad.
 - 3) Lr. Dt: 04.02.2014, alongwith the draft mining plan from the applicant received on 07.02.2014.
 - 4) Lr. No. 547/MP-PLMR/2014, dt: 22.02.2014 of the Joint Director of Mines & Geology, O/o. Director of Mines & Geology, Hyderabad.
 - 5) Lr. Dt: 02.03.2014, alongwith five sets of fair copies of mining plan from Sri G. Eswar Reddy, R.Q.P., received on 06.03.2014.

* * * *

In exercise of the powers conferred as per amended Rule 22(4A) of M.C. Rules, 1960 read with G.O.Ms.No:232, Dt: 18.04.2001, G.O.Ms.No: 113, dt: 08.11.2010 of Ind. & Com., Department, I hereby approve the Mining Plan for Black Granite over an extent of 4.846 Hectares in Sy. Nos. 136, 137 and 138 of Kotamakanapalli Village, Gudipalli Mandal, Chittoor District infavour of M/s. J.R. Granites Pvt. Limited, Mg. Director: Sri M. Ramamurthy. This approval is subject to the following conditions.

1. This Mining Plan is approved without prejudice to any other laws applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority.
2. It is clarified that this approval of the mining plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act, 1957 or the Mineral Concession Rules, 1960 and any other laws including the Forest Conservation Act, 1980 and GCDR, 1999.

Encl: (2 copies of A.M.P.)

Yours faithfully,

K.C.L. Narasimha Reddy
Joint Director of Mines & Geology,
O/o. Director of Mines & Geology,
HYDERABAD

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of kind information.

Copy to Sri G. Eswar Reddy, Geologist, D.No.13-2-155-1, Shirdi Nagar, Anantapur -515001 for information.

Copy to the Regional Controller of Mines, IBM, Sultan Bazar, Hyderabad for information.

Copy to the Director of Mines Safety, Hyderabad for information.

Copy to the Asst. Director of Mines & Geology, Palamaner along with A.M.P.

Annexure-3

SCHEDULE - A

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.

SCHEDULE - B**Water:**

1. The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

Sl. No.	Purpose	Quantity (In KLD)
1	Process: Dust suppression within the QL roads	4.5
2	Domestic (Plant)	1.0
3	Green belt	1.0
Total:		6.5

2. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total (KLD)	Mode of disposal
1.	Domestic	0.6	Septic tank followed by soak pit
Total		0.6	

Air:

3. The project authority shall carry out only semi-mechanized open casting mining. The blocks shall be separated from mother rock by using jack hammer drilling and wedge cutting by wire saw. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method to control dust emissions.
4. The project authority shall not carry out any blasting operations.
5. Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
6. The project authority shall comply with the following for controlling Air Pollution.

Sl.No.	Details of Stack	Stack 1
a)	Attached to:	D.G set
b)	Capacity	125 KVA
c)	Name of the Fuel :	HSD
d)	Stack height above ground (m)	5 mtrs above the roof
e)	Air Pollution Control Equipment:	Acoustic enclosure
f)	Conc. of particulate matter mg/Nm ³	SPM - 115mg/Nm ³

7. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
- Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

Solid waste:

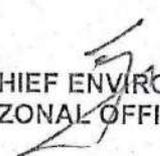
8. The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Method of Disposal
1.	Over burden (Top soil & rock waste) - 61,584 m ³ /5 Years	Shall be dumped in the dump yard earmarked in the mining plan.

Other conditions:

9. The rock waste shall be dumped in the dump yard within the quarry lease area and the project authority shall not dump the overburden soil outside the quarry lease area under no circumstances.
10. The project authority shall adopt and maintain the following measures to control erosion of dumps:
- Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting vegetation.

- per.
11. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
 12. The project authority shall develop greenbelt along the boundary of the mine lease area with tall growing trees with native species.
 13. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 14. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
 15. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.


JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s.J.R.Granites Pvt., Ltd.,
C/o.Sarath,
(Mine Lease Area – 4.846 Ha),
D.No.106, Venkateswara Layout,
Hosur East
Hosur, Krishnagiri – 635 109.
jrgraniteacc@gmail.com



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912

e-mail: knl.zo.jcee@pcb.ap.gov.in

**RED – HAZARDOUS CATEGORY
CONSENT & HW AUTHORIZATION ORDER
BY REGD POST WITH ACK. DUE**

Order No.CTR – 1080/APPCB/ZO-KNL/CFO&HWM/2016- 785

Date:19.10.2016

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, operation of the plant under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof and Authorization/Renewal of authorization under Rule 5 of the Hazardous Wastes [(Management, Handling & Transboundary, Movement) Rules, 2008 & Amendments thereof).

CONSENT is hereby granted under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, and Authorization provisions of HW (MH & TM) Rules, 2008 (hereinafter referred to as 'the Acts', 'the Rules') and amendment thereof and the rules and orders made there under to

**M/s. J.R. Granite (P) Ltd,
(Mine Lease Area – 4.846 Ha),
Sy.Nos. 136, 137 & 138,
Kotamakanapalli Village, Gudupalli Mandal,
Chittoor District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic Effluents	0.6 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached to 125 KVA DG Set

iii) **Hazardous Waste Authorization (Form-II) [see Rule 6 (2)]**

4.846 Ha Black Granite Mine of M/s. J.R. Granite (P) Ltd, Sy.Nos. 136, 137 & 138, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous waste namely:

* HAZARDOUS WASTE WITH RECYCLING OPTION:

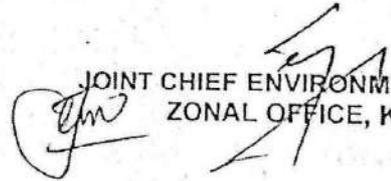
S. No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oils – 50 Ltrs/Annum	5.1 of Schedule – I	Re-Processors/ Recyclers of waste oil authorized by APPCB/SPCBs

This consent order is valid for manufacturing the following products with quantities mentioned below only.

S.No.	Product	Capacity
1.	Mining of Black Granite (Mine Lease Area – 4.846 Ha)	3,230 M ³ /Annum

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the Schedule A, B and C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 30.09.2021.


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 ZONAL OFFICE, KURNOOL

Encl: Schedules A, B & C.

To
 M/s.J.R.Granites Pvt., Ltd.,
 C/o.Sarath,
 (Mine Lease Area – 4.846 Ha),
 D.No.106, Venkaeswara Layout,
 Hosur East, Hosur,
 Krishnagiri – 635 109.
jrgraniteacc@gmail.com

1. Any up
 incre-
 ord
 A.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
6. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
7. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - BWater:

1. The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Quantity in KLD
1	Dust suppression on mine haul roads	4.5
2	Domestic	1.0
3	Green belt	1.0
	Total	6.5

Air:

2. The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.

S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter (PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

3. The project authority shall comply with emission limits for DG Sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Rules. In case of DG Sets more than 800 KW shall comply with emission limits as per the Notification G.S.R. 489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
4. The project authority shall carry out only semi-mechanized open cast mining. The blocks shall be separated from mother rock by using jack hammer drilling and wedge cutting by wire saw. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method.
5. The project authority shall deploy water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.
6. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
- Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
7. The overburden (top soil and rock waste) shall be dumped in the dump yard within the quarry lease area. Under no circumstances, the project authority shall dump the overburden soil outside the quarry lease area.
8. The project authority shall adopt and maintain the following measures to control erosion of dumps:
- Retention/toe walls are provided at the foot of the dumps
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
 - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.

GENERAL:

9. The project authority shall dispose solid waste (Non Hazardous) as follows:

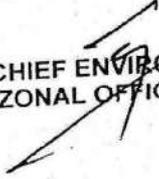
Sl.No.	Name of the Solid waste	Quantity	Disposal
1	Over Burden (Top soil & rock waste)	61,584 M ³ / Years	Shall be dumped in dump yard

10. The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area.
11. The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e., on 1st January, and 1st July of the year to Regional Office, Tirupati on regular basis.

SCHEDULE - C**[See Rule 6 (2)]**

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The project authority shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The project authority shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The project authority shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The project authority shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6(5), 13 (8), 16(6) and 20 (2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.

 
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s.J.R.Granites Pvt., Ltd.,
C/o.Sarath,
(Mine Lease Area - 4.846 Ha),
D.No.106, Venkaeswara Layout,
Hosur East, Hosur,
Krishnagiri - 635 109.
jrgraniteacc@gmail.com



CFO COMPLIANCE

**M/s J.R Granites Pvt Ltd, 4.846 Ha,
Sy. No. 136, 137 & 138 Kotamakanapalli Village,
Gudupalli Mandal,
Chittoor District, Andhra Pradesh.**

Compliance for Consent & HW Authorization Order (CFO)

M/s J.R Granites Pvt Ltd, 4.846 Ha,
Sy. No. 136, 137 & 138 Kotamakanapalli Village,
Gudupalli Mandal,
Chittoor District, Andhra Pradesh.

Order No.CTR - 1080/APPCB/ZO-KNUCFO&HWM/2016-785 dated: 19.10.2016

SCHEDULE - A		
Sl. No.	Conditions	Compliance Status
1	Any up-set condition in any industrial plant / activity, Which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	Noted and the industry follow according to the condition
2	The industry shall put up two sign boards (6 x 4 ft each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Noted and Complied
3	Not with standing anything contained in this consent Order, the Board hereby reserves to it the right and powers under to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Noted
4	The industry shall file the water Cess returns in Form 4 as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 th of every calendar month. Showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	Noted and the industry shall remit water cess as per the assessment orders.
5	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof	Noted and Complied as per the Rule No.14 of E (P) Rules, 1986 & amendments.

6	The applicant shall make applications for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules at least 120days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining consent & HW Authorization of the Board. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.	Compiled and now the industry under process of CFO renewal
7	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.	Noted and will be complied.

SCHEDULE - B

Water:																		
1	The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below	<table border="1"> <thead> <tr> <th data-bbox="341 1715 416 1744">S.No.</th> <th data-bbox="549 1715 655 1749">Purpose</th> <th data-bbox="783 1727 922 1787">Quantity in KLD</th> </tr> </thead> <tbody> <tr> <td data-bbox="341 1783 352 1812">1</td> <td data-bbox="453 1783 746 1861">Dust suppression on mine haul roads</td> <td data-bbox="831 1783 874 1812">4.5</td> </tr> <tr> <td data-bbox="341 1861 352 1890">2</td> <td data-bbox="453 1861 576 1895">Domestic</td> <td data-bbox="831 1872 874 1901">1.0</td> </tr> <tr> <td data-bbox="341 1895 352 1924">3</td> <td data-bbox="453 1895 587 1928">Greenbelt</td> <td data-bbox="831 1906 874 1935">1.0</td> </tr> <tr> <td colspan="2" data-bbox="453 1935 528 1968">Total</td> <td data-bbox="831 1951 874 1980">6.5</td> </tr> </tbody> </table>	S.No.	Purpose	Quantity in KLD	1	Dust suppression on mine haul roads	4.5	2	Domestic	1.0	3	Greenbelt	1.0	Total		6.5	Complied and the water consumption shall not exceed the quantities mentioned in the Order.
S.No.	Purpose	Quantity in KLD																
1	Dust suppression on mine haul roads	4.5																
2	Domestic	1.0																
3	Greenbelt	1.0																
Total		6.5																

Air:																	
2	<p>The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 - outside the mine lease area at the boundary of the mine, as prescribed below.</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Parameters</th> <th>Standards in $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter (PM10)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM2.5)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO2</td> <td>80</td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S.No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter (PM10)	100	2	Particulate Matter (PM2.5)	60	3	SO2	80	4	NOx	80	<p>Complied.</p> <p>The quality of Ambient Air & Noise concentrations are within the prescribed standards.</p> <p>Monitoring reports of Ambient Air and Noise are attached as Annexure I</p>
S.No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter (PM10)	100															
2	Particulate Matter (PM2.5)	60															
3	SO2	80															
4	NOx	80															
3	<p>The project authority shall comply with emission limits for DG Sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Rules. In case of DG Sets more than 800 KW shall comply with emission limits as per the Notification G.S.R. 489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.</p>	<p>Noted and Will be complied</p>															
4	<p>The project authority shall carry out only semi-mechanized open cast mining. The blocks shall be separated from mother rock by using jack hammer drilling and wedge cutting by wire saw. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method.</p>	<p>Noted and the industry adopted semi-mechanized open cast mining and wet drilling method.</p>															

5	The project authority shall deploy water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.	Noted and the tankers used for water sprinkling maintaining in good condition.
6	<p>The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.</p> <ul style="list-style-type: none"> • Road shall be graded to mitigate the dust emissions. • Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin. • Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust. 	<p>Noted and Following measures implementing for reducing air pollution during transportation mineral.</p> <ul style="list-style-type: none"> ➤ Gardening of roads to mitigate the dust emission. ➤ Avoiding over loading in terms of weight and volume. ➤ Covering the materials to be transportation in trucks with tarpaulin. ➤ Sprinkling of water regular interval on the main haul road and other service road using tankers to suppress dust.
7	The overburden (top soil and rock waste) shall be dumped in the dump yard within the Quarry lease area. Under no circumstances, the project authority shall dump the over burden soil outside the quarry lease area.	Noted and top soil and rock waste dumped in the dump yard within the Quarry lease area.
8	<p>The project authority shall adopt and maintain the following measures to control erosion of dumps:</p> <ul style="list-style-type: none"> • Retention / toe walls are provided at the foot of the dumps • Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes • Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size. 	Noted and the industry constructed the Retention wall around the waste dump area.
GENERAL:		
9	The project Authority shall dispose solid waste (Non Hazardous) as follows:	Noted and will be complied

	S.No.	Name of the solid waste	Quantity	Disposal	
	1	Over Burden (Top soil & rock waste)	61584 M3/Year	Shall be dumped in dumpyard	
10	The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area.				Noted and the industry developed the green belt around the mine lease area
11	The project authority shall submit the compliance report on the consent for operation (CFO) conditions for every six months i.e. on 1 st January and 1 st July of the year to regional Office, Tirupathi on regular basis.				Noted and will follow the condition

<p style="text-align: center;">SCHEDULE - C [See Rule 6 (2)] (Conditions of Authorization for occupier or operator handling hazardous wastes)</p>		
1	All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.	Noted and Complying the same
2	The project authority shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.	Noted and Complying the same
3	The project authority shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers I dealers on buyback basis.	Noted and Complying the same
4	The project authority shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.	Noted and Complying the same
5	The project authority shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6(5), 13 (8), 16(6) and 20 (2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.	Noted and Complying the same

F. Mahesh
 Authorized Signatory

Annexure - I

Environmental Monitoring Test reports of AAQ & Noise

KIWIS/QF/7.8/03

**KIWIS**

ECO LABORATORIES PVT. LTD.
Recognized by MoEF, GOI, New Delhi,
Certified by ISO 9001:2015,
ISO 14001:2015 & OHSMS 45001:2018

Plot No. 19, ALEAP Industrial Estate,
SY. No's 342, Near Pragathi Nagar,
Quthbullpur Mandal and Municipality,
Ranga Reddy Dist. Telangana - 500 090.
Email : kiwislabhyd@gmail.com
Ph : 99666 61485 / 040-23816333

TEST REPORT

Page 1 of 1

Report No: KIWIS/AAQ/COM/22/513
Name and address of the client:

M/s. J R GRANITES, Sy No.136, 137&138 4.864 Hac
Kotamakanapalli Village, Gudipalli Mandal,
Chittoor District, AP-517425

Date of report	: 11-07-2022	Sample Collected by	: Kiwis Eco Laboratories Private Limited
Sampling date	: 25-06-2022	Sample Condition	: Samples received in self sealed covers and sample bottles
Sampling Duration	: 24Hrs	Sampling Procedure	: CPCB Guidelines (NAAQMS/36/2012-13)
Sample received on	: 28-06-2022	Weather Conditions	: Dry
Analysis starting date	: 28-06-2022	Sample registration no	: AAQ/COM/06/22/832, 833, 834&835
Analysis completion date	: 11-07-2022	Temperature & Humidity	: 30°C & 55%
Sub Contract Testing	: NA	Sample description/Code	: Ambient Air Quality Monitoring
		Sampling location	: At Project Site, Maingate, O.N Kothur, Srinivasapuram

Location:

1. PROJECT SITE : AAQ/COM/06/22/832: JR/AAQ/25/06/2022/01
2. MAINGATE : AAQ/COM/06/22/833: JR/AAQ/25/06/2022/02
3. O.N.KOTHUR : AAQ/COM/06/22/834: JR/AAQ/25/06/2022/03
4. SRINIVASAPURAM : AAQ/COM/06/22/835: JR/AAQ/25/06/2022/04

TEST RESULT

Samples are analyzed "as is where basis is"

S. No	Parameter	Method	Units	Result				*Standards
				Project Site	MAIN GATE	O.N Kothur	Srinivasa puram	
1	PM ₁₀	IS 5182: Part 23 : 2006	µg/m ³	63.5	55.5	52.1	53.3	100
2	PM _{2.5}	CPCBs Guidelines Volume - 1 (2012-13)	µg/m ³	24.6	21.9	18.2	19.1	60
3	SO ₂	IS 5182: Part 2 : 2001	µg/m ³	17.7	15.7	15.0	15.7	80
4	NO _x	IS 5182: Part 6 : 2006	µg/m ³	21.7	20.5	18.4	18.6	80

Opinion and interpretation: Nil

NA: Not Applicable

- *-NAAQS(2009) for (Industrial, Residential, Rural, and Other areas.)
- Test reports shall not be reproduced except in full, without written approval of the laboratory
PM₁₀ Instrument Model: LataEnvirotech APM-860, Calibration valid up to: 28-07-2022
PM_{2.5} Instrument Model: LataEnvirotech APM-154, Calibration valid up to: 28-07-2022

Checked By


(A. Neeraja)
(Sr. Chemist)

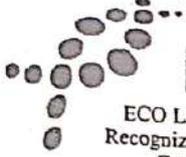
Authorized Signatory


(Dr. Nalini Vijayalaxmi)
(Manager-Laboratory)

End of the Report

Note : This report is subject to the terms and conditions mentioned overleaf

KIWIS/QF/7.8/04

**KIWIS**

ECO LABORATORIES PVT. LTD.
Recognized by MoEF, GOI, New Delhi,
Certified by ISO 9001:2015,
ISO 14001:2015 & OHSMS 45001:2018

Plot No. 19, ALEAP Industrial Estate,
SY. No's 342, Near Pragathi Nagar,
Quthbullpur Mandal and Municipality,
Ranga Reddy Dist. Telangana - 500 090.
Email : kiwislabhyd@gmail.com
Ph : 99666 61485 / 040-23816333

TEST REPORT

Page 1 of 1

Report No:KIWIS/NOISE/COM/22/514
Name and address of the client:

M/s. J R GRANITES, Sy No .136, 137&138, 4.864 Hac
Kotamakanapalli Village, Gudipalli Mandal,
Chittor District, AP-517425

Date of report : 11-07-2022
Date of sampling : 25-06-2022
Sample registration no : NOISE/COM/06/22/836, 837, 838&839
Sample Collected by : Kiwis Eco Laboratories Private Limited
Sample description/Code : Ambient Noise Monitoring
Sub Contract Testing : NA

Locations:

1. PROJECT SITE : Noise/COM/06/22/836: JR/Noise/25/06/2022/01
2. MAINGATE : Noise/COM/06/22/837: JR/Noise/25/06/2022/02
3. O.N.KOTHUR : Noise/COM/06/22/838: JR/Noise/25/06/2022/03
4. SRINIVASAPURAM : Noise/COM/06/22/839: JR/Noise/25/06/2022/04

TEST RESULT

Samples are analyzed "as is where basis is"

S.No	Location	Day Time 75 dB(A)	Night time 70 dB(A)
1	At Project Site	65.1	56.2
2	Maingate	56.6	50.2
		Day Time 55 dB(A)	Night time 45 dB(A)
3	O.N Kothur	49.5	40.8
4	Srinivasapuram	51.8	42.6

Opinion and interpretation: Nil

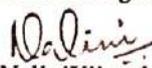
NA: Not Applicable

- Test reports shall not be reproduced except in full, without written approval of the laboratory
Integrated Sound Level Meter, Make:LUTRON, ModelNo:SL- 4033 SD, Calibration valid up to:08-10-2022

Checked By


(A. K. Kothur)
(Sr.Chemist)

Authorized Signatory


(Dr.NaliniVijayalaxmi)
(Manager-Laboratory)

End of the Report

Note : This report is subject to the terms and conditions mentioned overleaf

FORM V
(See Rule 14)

Environmental Statement for the financial year ending on 31st March on or before 30th of September every year.

PART A

(i)	Name and address of the owner/ occupier of the industry operation or process	Shri.M.Ramamurthy, M.D. M/s J.R Granites Pvt Ltd, 4.846 Ha. Sy. No. 136, 137 & 138, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh.
(ii)	Industry category Primary-(STC Code) Secondary-(STC Code)	Red Category
(iii)	Production capacity-Units	Black granite Mine - 3230m ³ / annum
(iv)	Year of establishment	2016
(v)	Date of the last environmental statement submitted	2021

PART B

Water and Raw Material Consumption

1. Water consumption KLD

Dust Supression: 4.5KLD

Domestic :1.0KLD

Greenbelt: 1.0KLD

S.No.	Name of products	Process water consumption per unit of product output	
		During the previous financial year (2020-21)	During the current financial year (2021-22)
1.	Black granite Mine	NA	NA

2. Raw material consumption

S.No.	Name of Raw materials	Name of products	Consumption of raw material per unit	
			During the previous financial year (2020-21)	During the current financial year (2021-22)
-Not Applicable-				

*Industry may use codes if disclosing details of raw materials would violate contractual obligations, otherwise all industries have to name the raw material used.

PART C**Pollution discharged to environment/unit of output**
(Parameter as specified in the consent issued)

1) Pollutants	Quantity of pollutants discharged (mass/day)	Concentrations of pollutants in discharges (mass/volume)	Percentage of variation from prescribed standards with reasons
a) Water	As such there is no mine discharge. Only surface runoff during rainy days	Water Quality monitoring data/ Reports attached as Annexure-I	NA
b) Air	Wet drilling method is adopted to control dust emissions.	Ambient Air Quality monitoring data/ Reports attached as Annexure-I	No Variation

PART D
Hazardous Wastes

(As specified under Hazardous Waste Management and Handling Rules, 2008)

Hazardous Waste	Total Quantity (Kgs.)	
	During the previous financial year (2020-21)	During the current financial year (2021-22)
a) From process	NA	NA
b) From pollution control facilities	NA	NA

PART - E**Solid Wastes**

Solid Wastes	Total Quantity	
	During the previous financial year (2020-21)	During the current financial year (2021-22)
(a) From process	-	-
(b) From pollution control facility	-	-
(c)		
(1) Quantity recycled or re-utilized within the unit (2) Sold (3) Disposed	-	-

PART F

Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

No hazardous waste is generated

PART G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

Water sprinkling in the mine area, on haulage roads, at ore dumping platform and plantation have kept the dust emission within the prescribed statutory limits. There is no discharge of pollutants as the domestic wastewater is sent to septic tanks and then to soak pits.

PART H

Additional measures/ investment proposal for environmental protection abatement of pollution, prevention of pollution.

The dust anticipated during dry seasons, due to haulage will be suppressed by sprinkling water.

PART I

Any other particulars for improving the quality of the environment.

About 300 no. of plants were planted during the mining

P. Mohan
Authorized Signatory



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 16.10.2022

Debit _____ A/c.

Pay Sri Vinayagar & Maniyammam Temples
Kondasamudram Chittoor DT
the sum of Rupees

towards Twelve thousand

Rs. 12000/-

yearly Festival

x SENDHILKUMAR

Prepared by

Checked by

Authorised by

G. Sadiqul Islam
Receiver's Signature

9786 23723



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 15/06/2022

Debit _____ A/c.

Pay Sri Vinayagan temple Contractor

the sum of Rupees

towards Ten thousand only

Rs. 10000/-

G. SENDHIL Kumar

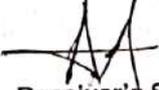
Prepared by

Checked by

Authorised by

G. Sandhil Kumar
Receiver's Signature

9786237232

 JR group	J.R. GRANITES PVT. LTD.		
4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.			
No.	CASH PAYMENT VOUCHER		Date: 17/8/2018
Debit		A/c.	
Pay Dhevappa s/o Betappa Chenna Kottamakomapalli ON Kothoonu Gudurapalli mandal chelthoon, DT			
the sum of Rupees <u>One thousand only</u>			
towards <u>Five hundred</u>			
Rs. <u>1500/-</u>	Vinayagar Festival		Dhevappa
Prepared by	Checked by	Authorised by	 Receiver's Signature

8072674589



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 13/8/2019

Debit _____ A/c.

Pay Dhevappa Sp' Betappa. Chenna Kottamakanappalli

the sum of Rupees Three thousand — only

towards _____

Rs. 3000/-

Vinayagar
Festival

B. Dhevappa

Receiver's Signature

Prepared by

Checked by

Authorised by

8072674589

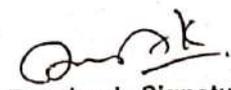
 JR group	J.R. GRANITES PVT. LTD.		
4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.			
No.	CASH PAYMENT VOUCHER		Date: 14/8/2021
Debit _____ A/c.			
Pay T. Srinivasulu s/o thimmappa-chinna Kottamakampalli ON Kothooru Gudepalli mandal Keppam chittoor.DT the sum of Rupees <u>Five Thousand ONLY</u>			
towards _____			
Rs. <u>5000/-</u>		[Vinayagar Festival]	T. Srinivasulu
Prepared by		Checked by	Authorised by
			Receiver's Signature

8870586882

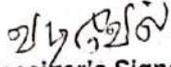
	J.R. GRANITES PVT. LTD.		
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.		
No.	CASH PAYMENT VOUCHER		Date: 20/8/2021
	Debit _____ A/c.		
	Pay D. Thimmarayappa.		ON Kolttoor
	the sum of Rupees <u>Five thousand only</u> —		
	towards		ON Kolttooru
	Rs. <u>5000/-</u>	Kuppam Road Vinayasarany Gudi Festival	D. Thimmarayappa 20 08 2021
Prepared by	Checked by	Authorised by	Receiver's Signature

 JR group	J.R. GRANITES PVT. LTD.	
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	Date: 18/11/2021
	Debit _____ A/c.	
Pay <u>Srinivasulu s/o N. Venkatesh, ON Isithoni</u> <u>(Keeramma Gudi Festival)</u> the sum of Rupees <u>fifty thousand only.</u> towards <u>Impuretion of temple at B.N. Kothuru</u> <u>Village</u>		
Rs. <u>50000/-</u>		
Prepared by	Checked by	Authorised by
		 Receiver's Signature

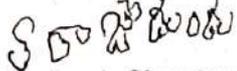
Call No: 7675972425

 JR group	J.R. GRANITES PVT. LTD. 4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	Date: 12/01/2022
Debit _____ A/c.		
Pay <u>Dhevappa Naidu s/o Kesavappa Naidu</u> <small>ON. Kolthooru Gudupatti mandal Keppam chittoor, DT</small> the sum of Rupees <u>Fifteen Thousand only</u>		
towards _____		
<u>Rs. 15000/-</u>	ON Kolthooru Ganamma Gudi Enagnetion	[K. Dhevappa Naidu]
Prepared by	Checked by	Authorised by
		 Receiver's Signature

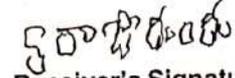
 JR group	J.R. GRANITES PVT. LTD.		
4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.			
No.	CASH PAYMENT VOUCHER		Date: 15/5/2019
Debit _____ A/c.			
Pay <u>Narashimma Naidu s/o Koiyappa Naidu</u> <u>ON Kothooru Gudupalli mandal Kuppam chittoor DT</u> the sum of Rupees <u>TEN THOUSAND ONLY</u> -			
towards _____			
Rs. <u>12000/-</u>	Kuppam Road. Vinayaka Gudi Inagretion - Festival		8639108650 K. S. B. Rao
Prepared by	Checked by	Authorised by	Receiver's Signature

	J.R. GRANITES PVT. LTD.		
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.		
No.	CASH PAYMENT VOUCHER		Date: 01/07/2019
	Debit _____ A/c.		
	Pay <u>Vadivel s/o chinna paiyappa chenna Kondasandhram</u> <u>ON Kothoor</u>		
	the sum of Rupees <u>TEN THOUSAND ONLY</u>		
	towards _____ <u>Village Road Work Parpase</u>		
	<u>Rs. 10,000/-</u>		
Prepared by	Checked by	Authorised by	 Receiver's Signature

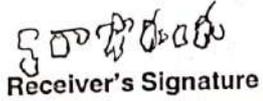
	J.R. GRANITES PVT. LTD.		
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.		
No.	CASH PAYMENT VOUCHER		Date: 16/05/2019
	Debit _____ A/c.		
	Pay Jataka Srinivasan. S/o Appanna Boidu Ariyanappalli Sigaramakanappalli Panchayath the sum of Rupees Ten Thousand only -		
	towards _____ Sri Sivalingeswara Gudi		
	Rs. 10000/-	New Inagination Ltd. Donated  Jataka Srinivasan	
Prepared by	Checked by	Authorised by	Receiver's Signature

	J.R. GRANITES PVT. LTD.		
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.		
No.	CASH PAYMENT VOUCHER		Date: 25/10/2021
	Debit _____ A/c.		Pedha
	Pay <u>Rajendra (Gowda) s/o Subraya (Gowda) Kottamakana Palli</u> <u>(Rajulu) ON. Kothuru Gudupalli,</u> <u>Kuppam. mandal</u> the sum of Rupees <u>Five thousand only.</u>		
	towards <u>purchase of 42 sheets for his cattle farm</u> <u>[Batakondaraya Swamy Gudi Festival]</u> <u>Kotamakana Palli</u>		
	Rs. <u>5000/-</u>		
Prepared by	Checked by	Authorised by	Receiver's Signature

7702950103

 JR group	J.R. GRANITES PVT. LTD.	
4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.		
No.	CASH PAYMENT VOUCHER	Date: 23/10/2019
Debit A/c.		Pedha Kottamakana palli ON. Kottooru
Pay Rajendra [Gowdu] S/o Suburajulu [Gowdu] Gudupalli mandal. Kuppam Chittoor DT the sum of Rupees Fifteen Thousand ONLY		
towards		
Rs. 15000/-	Betakondaraya Swamy Gudi [Festival] Kotamalekana palli	
Prepared by	Checked by	Authorised by
		 Receiver's Signature

7702950103

	J.R. GRANITES PVT. LTD.	
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	Date: 23/10/2019
	Debit _____ A/c.	
	Pay Rajendra [Gowdu] S/o Subrajulu [Gowdu] Pedha Kottamakana palli Gudupalli mandal. Kuppam Chittoor DT ON. Kothooru the sum of Rupees <u>FIFTEEN THOUSAND ONLY</u>	
	towards _____ Rs. <u>15000/-</u> Betakondaraya Swamy Gudi [Festival] Kotamakana palli	
Prepared by	Checked by	Authorised by
		 Receiver's Signature

#702950103



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 21/10/2018

Debit _____ A/c.

Pay Rajendra [Gowdu] s/o Saburajulu [Gowdu] Pedha Kottamakang
Palli
Gudupalli mandal Kuppam chithoor DT - ON Kothooru
the sum of Rupees TEN THOUSAND ONLY

towards

Rs. 10,000/-

Mariyamma Gudi - Beta kondraya Saram
Gudi yearly [Festival]

Prepared by

Checked by

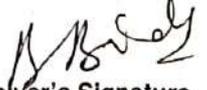
Authorised by

Receiver's Signature

7702950103

 JR group	J.R. GRANITES PVT. LTD.		
4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.			
No.	CASH PAYMENT VOUCHER		Date: 29/9/2017
Debit _____ A/c.		Pedha	
Pay <u>Rayendra [Gowdu] s/o Subarayulu (Gowdu) Kottamakana Palli</u> <u>ON Kothooru Gudupalli mandal chittoor, DT KUPPAM</u> the sum of Rupees <u>Fifteen thousand only</u>			
towards _____			
Rs. <u>15000/-</u>		Betakondaraya Swamy Gudi Pedha Kottamakana Palli. Rayendra	
Prepared by	Checked by	Authorised by	 Receiver's Signature

7702950103

 JR group	J.R. GRANITES PVT. LTD. 4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.		
No.	CASH PAYMENT VOUCHER		Date: 10/8/2017
Debit _____ A/c.			
Pay <u>Betappa Naidu S/o Bodiappa Naidu</u> <u>village water line and water supplye pampase</u> the sum of Rupees <u>Twenty thousand only -</u> towards _____			
Rs. <u>20,000/-</u>		(B, Betappa Naidu)	
Prepared by	Checked by	Authorised by	 Receiver's Signature



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 23/01/2018

Debit _____ A/c.

Pay Betappa Naid. S/o Bodiappa Naidu ON Kolthooru Gudupalli
mandal Chittoor Dt Kuppam (Keeramma Gudi yerly fisety var)
the sum of Rupees Fifteen Thousand Only -

towards _____

Rs. 15000/-

(B. Betappa Naidu)

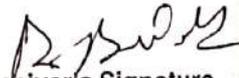
Prepared by _____

Checked by _____

Authorised by _____

Receiver's Signature

9494747337

	J.R. GRANITES PVT. LTD.		
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.		
No.	CASH PAYMENT VOUCHER		Date: 20/01/2019
	Debit _____ A/c.		
	Pay Betappa Naidu S/o Bodirappa Naidu ON. Kothoor. Gudupalli mandal Chittoor DT. Kuppam/Keeramma temple the sum of Rupees <u>Fifteen thousand only - Festivals</u> towards _____		
	Rs. <u>15000/-</u>		
Prepared by	Checked by	Authorised by	 Receiver's Signature

9494747337



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 21.06.2021

Debit _____ A/c.

Pay Sri Vinayagar & Maniyamma temple Inagretion
Konda Samudhram

the sum of Rupees _____

towards Five thousand only

Rs. 15000/-

A. SENDHIL kumar

G. Sadiil Kumar
Receiver's Signature

Prepared by

Checked by

Authorised by

9786237232

	J.R. GRANITES PVT. LTD.	
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	Date: 09.09.2021
	Debit _____ A/c.	
Pay	Sri Vinayagar & Mariyamman temple	
the sum of Rupees	Ronda samudhram chethook DT	
towards	Five thousand	
	Rs. 5000/-	A. SENDHIL KUMAR
Prepared by	Checked by	Authorised by
		G. Sendhil Kumar Receiver's Signature

9786237232



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 10/3/2021

Debit _____ A/c.

Pay Siva kumar s/o vadhan nadi konda sandhram

the sum of Rupees Eight thousand only

towards _____

Rs. 8000/-

Agrecature Land
Road Leveling
Rarpase

V. [Signature]
Receiver's Signature

Prepared by

Checked by

Authorised by

JR GRANITES PVT. LTD.,

Sy. No : 95/3,89/1,99/4 & 99/7, Kottamakanapalli(Village),Gidupalli,Chittoor-

No. 103

VOUCHER

Date : 10/8/2019

Debit A/c _____

Paid to: V. Prakash Kumar s/o Vishvanatham

Kondasandham ON Kothuru Kuppam chittoor DT

By Cash / Cheque / Draft No : _____

Paid towards: Ten thousand - only

Sum of Rupees _____

Vinayagar Tempal

Inagretion ->

Contraction purpose

Reserved

Rs. 10000/-

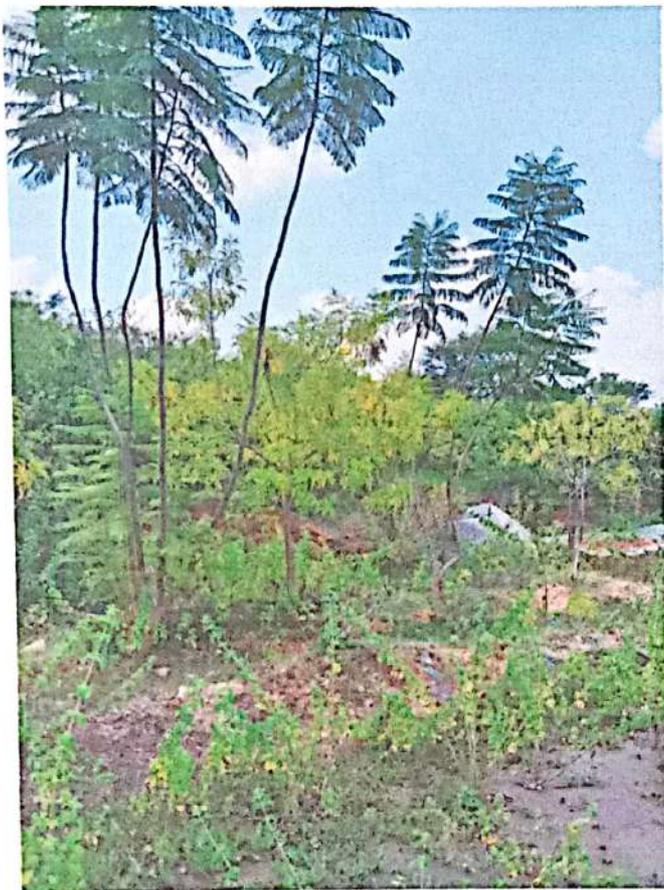
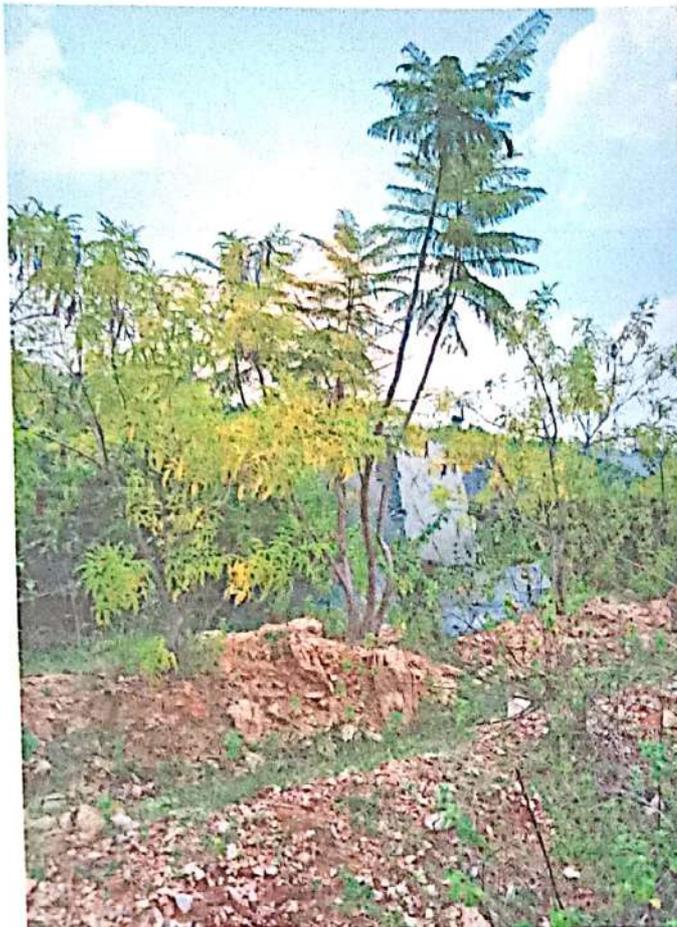
Accountant

Mg.Partner/Partner

BY

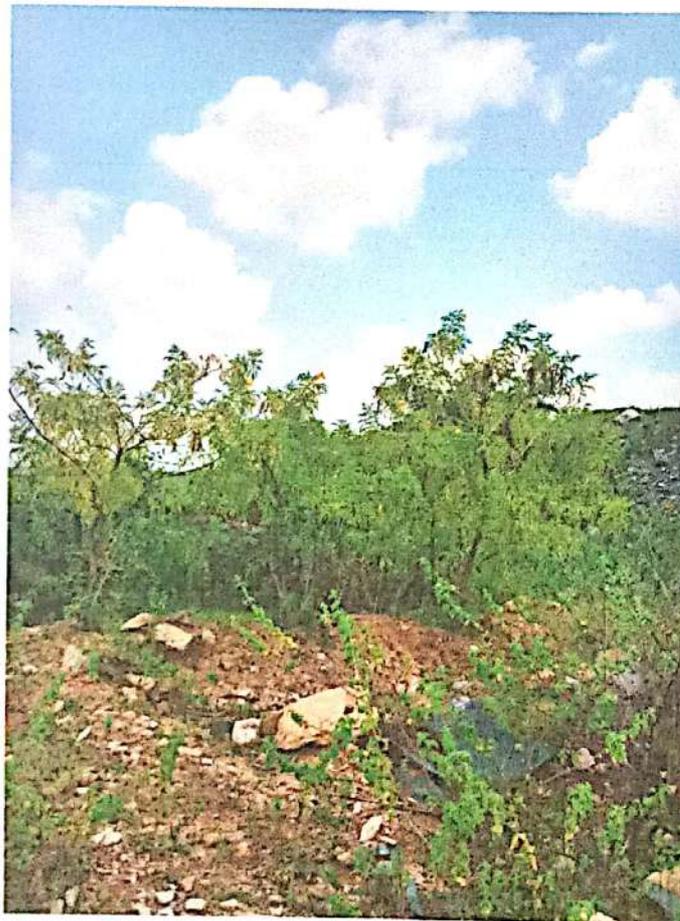
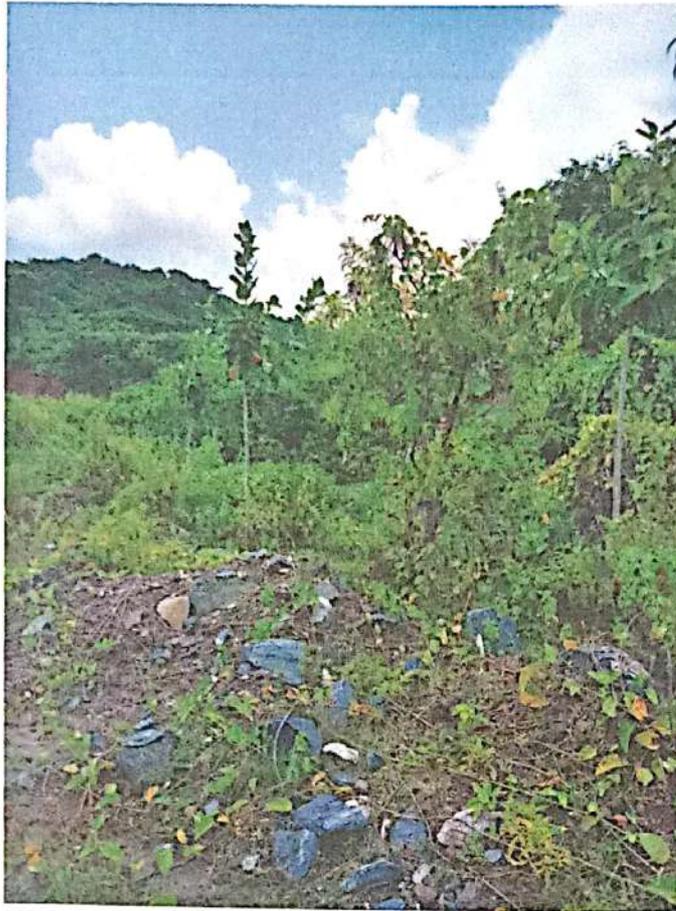
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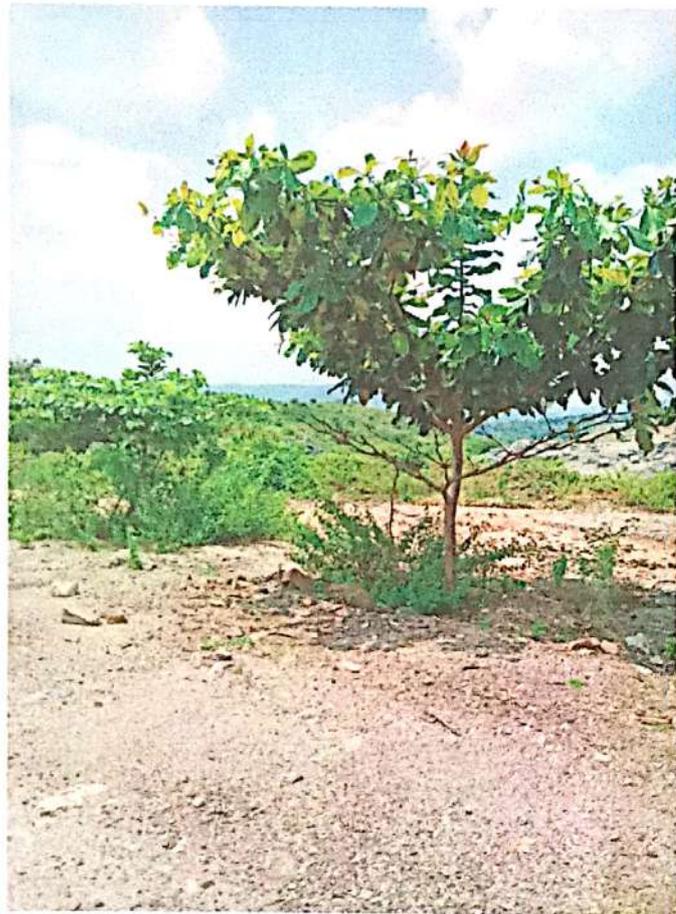




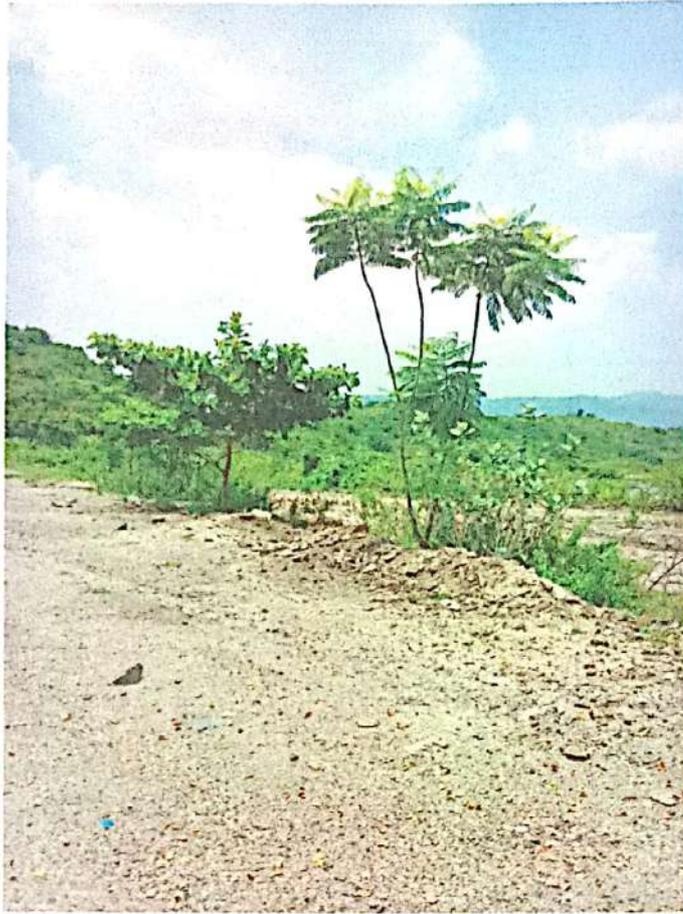


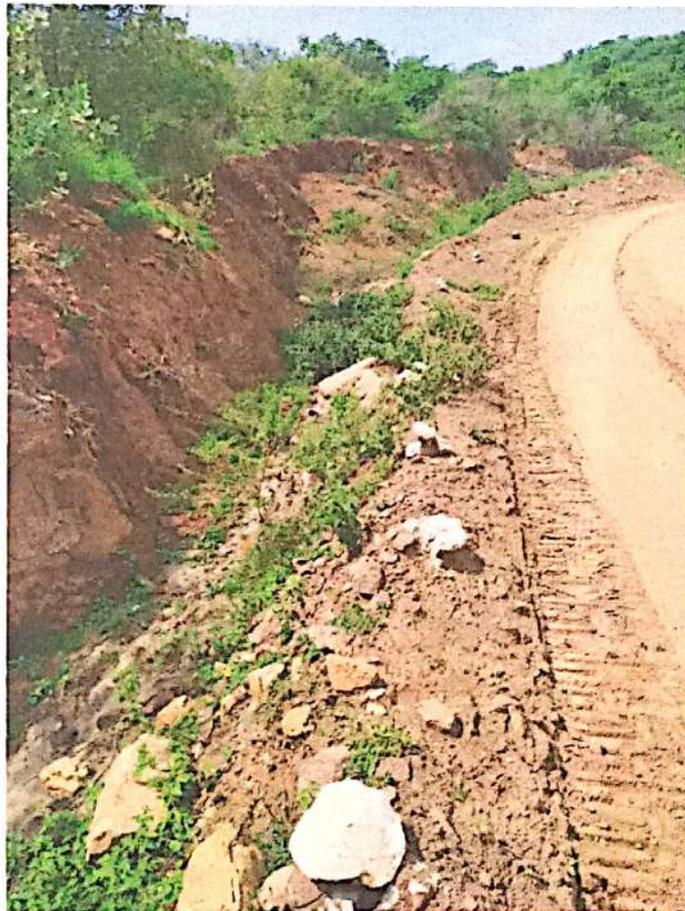
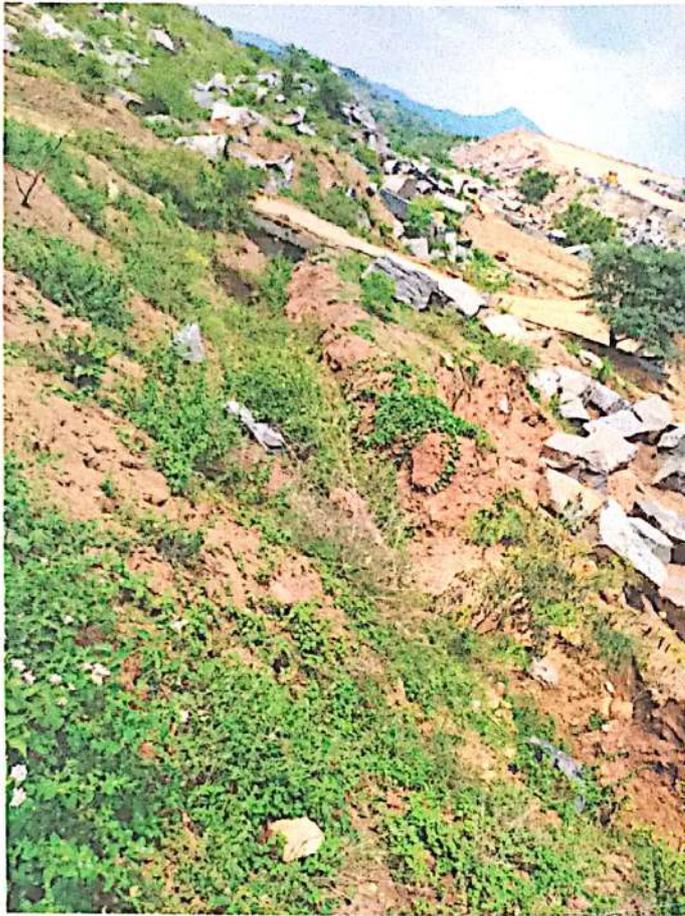


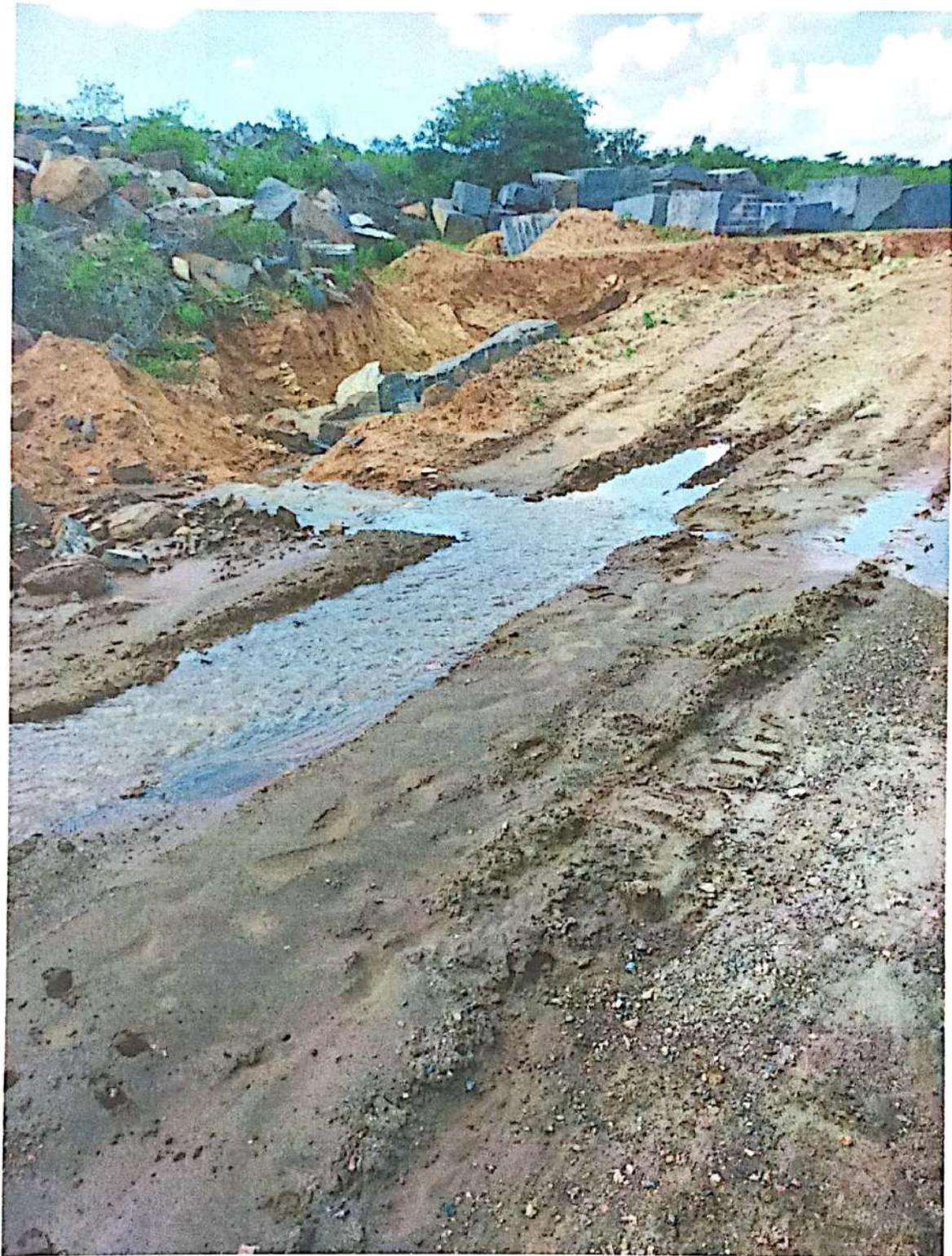








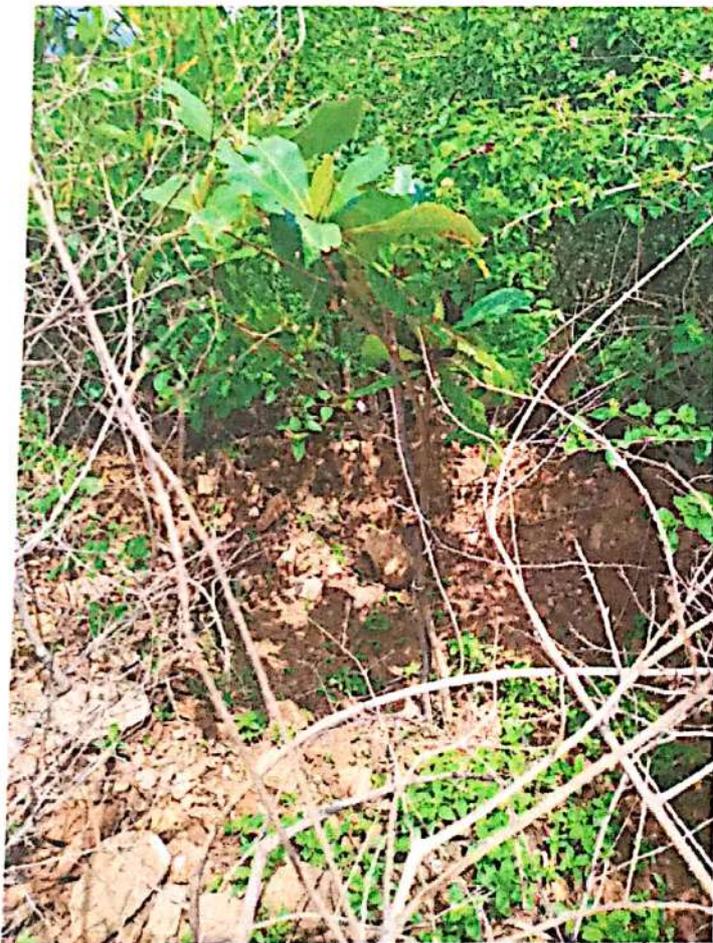


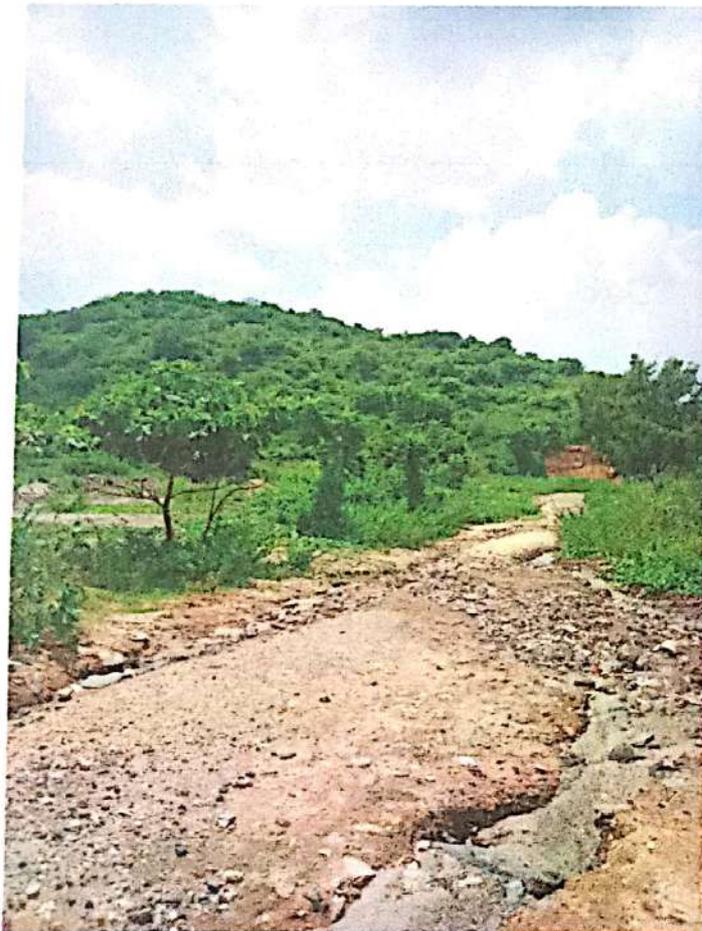
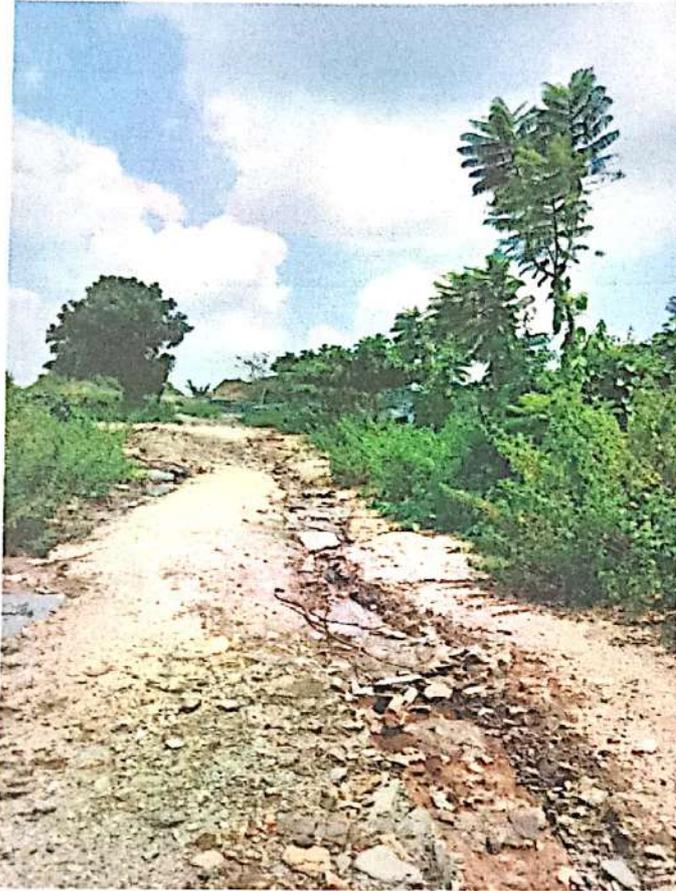




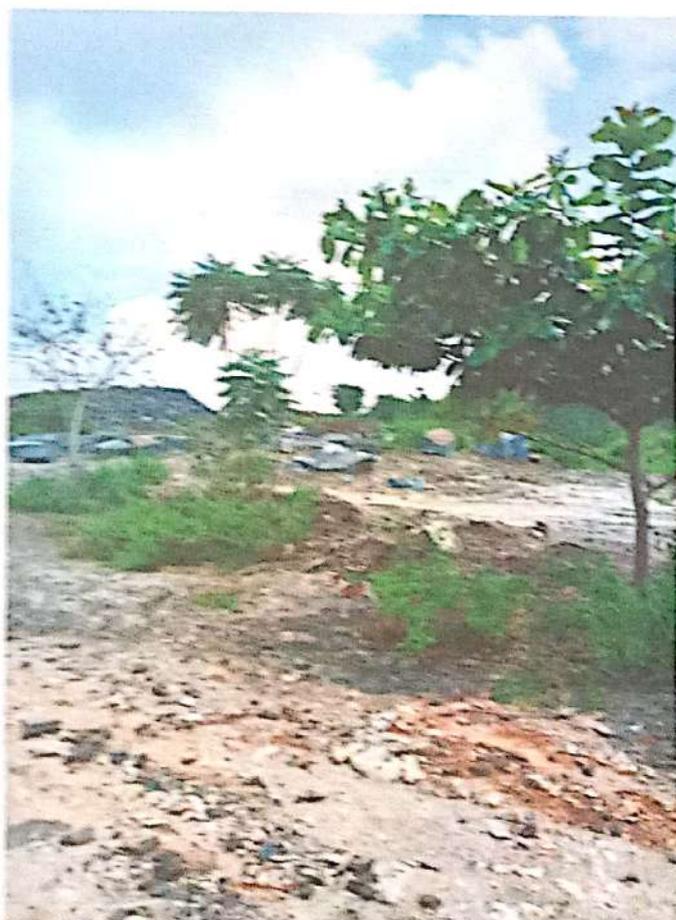
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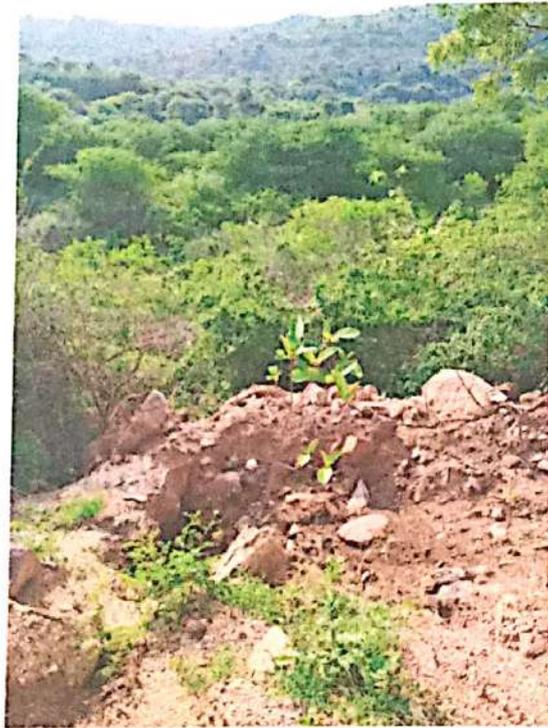
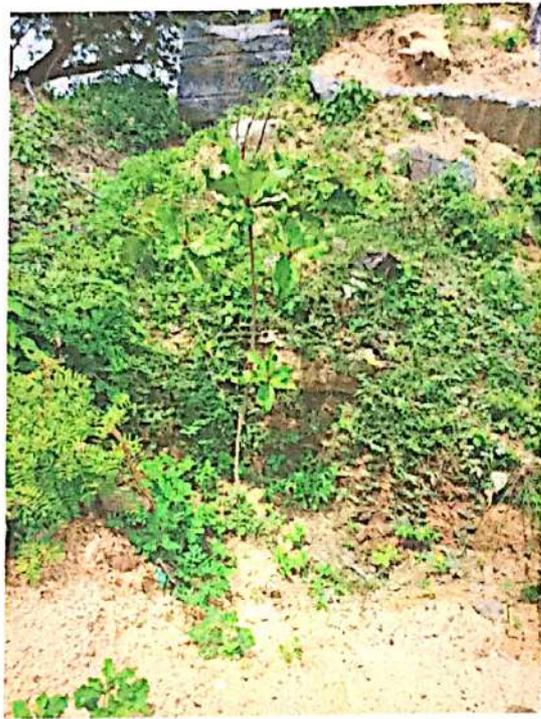








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ANNEXURE-II

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY::HYDERABAD

NOTICE No.43718/R4-1/2012.

Dated:11-06-2015.

Sub:- MINES AND QUARRIES - Application for grant of Quarry Lease for Black Granite over an extent of 1.818 Hectares in Sy.No.99/1,2,3,5,6 & 126 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - filed by M/s J.R. Granites (P) Limited, Mg. Director Sri M.Ramamurthy - Approved Mining Plan **alongwith consent for Establishment from A.P. Pollution Control Board & Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dated: 14-09-2006** - Called for- Regarding.

Ref:- 1. Quarry Lease application dated.25.08.2012 M/s J.R. Granites (P) Limited, Mg. Director Sri M.Ramamurthy.
2. ADM&G, Palamaner File.No.3488/Q/2012, dt.14.10.2014 through Zonal Joint Director of Mines and Geology, Kadapa, dated.14.11.2014.

M/s J.R. Granites (P) Limited, Mg. Director Sri M.Ramamurthy filed an application for grant of Quarry Lease for Black Granite over an extent of 1.818 Hectares in Sy.No.99/1,2,3,5,6 & 126 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District vide reference 1st cited. The said Quarry Lease application was received by the Assistant Director of Mines and Geology, Palamaner on 25.08.2012.

Through the reference 2nd cited the Assistant Director of Mines and Geology, Palamaner submitted proposals through the Zonal Joint Director of Mines and Geology, Kadapa, proposing for grant of Quarry Lease for Black Granite over an extent of 1.818 Hectares in Sy.No.99/1,2,3,5,6 & 126 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District infavour of M/s J.R. Granites (P) Limited, Mg. Director Sri M.Ramamurthy.

The Zonal Joint Director of Mines and Geology, Kadapa agreed with the proposals of the Asst. Director of Mines and Geology, Chittoor and recommended for grant of quarry lease over the subject area in favour of the applicant.

After careful examination of the proposals of the Assistant Director of Mines and Geology, Chittoor and the Zonal Joint Director of Mines and Geology, Kadapa it is decided in principle to grant a Quarry lease for Black Granite over an extent of 1.818 Hectares in Sy.No.99/1,2,3,5,6 & 126 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour M/s J.R. Granites (P) Limited, Mg. Director Sri M.Ramamurthy for a period of (20) years subject to submission of Approved Mining Plan within a period of (6) months from the date of issue of this notice under Rule 12(5) (c) of APMMC Rules, 1966 **alongwith consent for Establishment from A.P. Pollution Control Board & Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dated: 14-09-2006.**

However, the approved mining plan shall also reflect the restrictions to be adopted by the applicant while conducting quarry operations due to the existence of any structures, railway line, roads, water bodies such as river, lake etc., and the stipulated distances as per the various Regulations prescribed under Metalliferous Mines Regulations, 1961.

In view of the above M/s J.R. Granites (P) Limited, Mg. Director Sri M.Ramamurthy is hereby requested to submit Approved Mining Plan **alongwith consent for Establishment from A.P. Pollution Control Board & Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dated: 14-09-2006** for the proposed precise area for grant of Quarry Lease within period of (6) months from the date of issue of this notice duly approved by the Joint Director of Mines and Geology, Hyderabad to consider for grant of quarry lease for Black Granite. If the

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applicant fails to submit the Approved Mining Plan within the stipulated period, it will be presumed that the applicant is not interested in getting the quarry lease over the subject area and further course of action will be initiated as per the rules. A copy of the Surveyed sketch showing the precise area of 1.818 Hectare proposed for grant of Quarry Lease in favour of the applicant is enclosed herewith.

Encl: (As above)

Sd/-B.R.V.SUSHEEL KUMAR
DIRECTOR OF MINES AND GEOLOGY

//P.C.F.B.O//


SUPERINTENDENT

To
M/s J.R. Granites (P) Limited,
Mg. Director Sri M.Ramamurthy
JR Plaza, 4th Floor Tank Street, Hosur,
Krishnagiri District,
Tamilnadu [BY RPAD]

Copy to the Asst. Director of Mines and Geology, Palamaner for information.
Copy to the Zonal Joint Director of Mines and Geology, Kadapa for information.